

**Fourteenth Quarterly Progress Report on Wetland Identification and Notification of
Wetlands in the State of Goa.**



Submitted by: Goa State Wetland Authority (GSA)

Submitted to: National Green Tribunal (NGT)



परिरक्षणे आर्द्रभूमे: सदा कार्यरता वयम् ।

तेरे संवर्धन में सजग सदा... हे आर्द्रभूमि	जतनायेक तुजे सदांच सज्ज... हे आर्द्रभुंये	संवर्धनार्थ तुझ्या कटिबद्ध आम्ही... हे आर्द्रभूमी	Always striving towards conservation of wetlands
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As directed by The Hon'ble National Green Tribunal (NGT) w.r.t. OA 141/2017 WZ in the order dated 23.01.2020, Goa State Wetland Authority (GSWA) hereby submits this Fourteenth (14th) quarterly progress report on Identification and Notification of Wetlands under Wetland (Conservation and Management) Rules 2017, in the State of Goa.

The Thirteenth Quarterly report on Wetland Identification and Notification of wetlands in the State of Goa was submitted on 18.05.2023 (Copy of the same is placed in **Annexure I**).

The current status of the Identification and Notification of Wetlands in the state of Goa as of 27th July 2023 is given below.

Sr. No.	Status	No. of Wetlands
1	Total no. of identified Wetlands in the State of Goa	50
2	Wetlands finally notified	15
4	Draft Notified wetlands	19*
5	Wetlands approved for Draft Notification	10
7	Identified Wetlands to be placed before next GSWA for approval for Draft Notification	6

Note*One of the Draft notified wetlands to be placed for re-draft notification.

The above numbers will change subject to the decision of Technical Committee, Grievance Committee, GSWA based on applicability of Wetland (Conservation & Management) Rules. 2017.

Detailed report is placed below:

Fifteen (15) Wetlands have been notified under Wetland (Conservation and Management) Rules 2017, in the State of Goa. Details are given in **Table 1** and the copy of the gazette Notification of 15 Notified wetlands placed at **Annexure II**.

Table 1: List of Identified and finally Notified Wetlands in the Official Gazette of the Government of Goa.

S. No.	WetlandName	Geographical coordinates	District	Village	Wetland type	Wetland sub-type	Area (ha)
1	Dashi Lake	Lat: From 15°39'29.89" N to 15°39'32.82" N	North Goa	Revora	Inland	Natural	0.5 ha

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		Long: From <u>73°51'07.37"E</u> to <u>73°51'09.52"E</u>					
2	Toygar Lake	Lat: From <u>15°29'10.85"N</u> to <u>15°29'14.76"N</u> Long: From <u>73°53'07.09"E</u> to <u>73°53'13.91"E</u>	North Goa	Chimbel	Inland	Natural	1.55 ha
3	Cottambi Lake	Lat: From <u>15°14'55.17"N</u> to <u>15°14'59.43"N</u> Long: From <u>74°03'23.41"E</u> to <u>74°03'26.36"E</u>	South Goa	Cottom bi	Inland	Natural	1.1 ha
4	Xeldem Lake	Lat: From <u>15°14'42.24"N</u> to <u>15°14'44.39"N</u> Long: From <u>74°05'26.51"E</u> to <u>74°05'27.07"E</u>	South Goa	Quepem	Inland	Natural	0.2 ha
5	Nanda Lake	Lat: From <u>15°13'56.55"N</u> to <u>15°14'28.39"N</u> Long: From <u>74°06'12.02"N</u> to <u>74°06'39.77"E</u>	South Goa	Quepem	Inland	Natural	42.01 ha
6	Sarzora Lake	Lat: From <u>15°13'02.88"N</u> to <u>15°13'13.85"N</u> Long: From <u>74°00'10.97"E</u> to <u>74°00'25.60"E</u>	South Goa	Sarzora	Inland	Natural	10 ha
7	Pilerne Lake/Saulem Lake	Lat: From <u>15°32'11.64"N</u> to <u>15°31'59.27"N</u> Long: From <u>73°48'44.59"E</u> to <u>73°48'51.75"E</u>	North Goa	Pilerne	Inland	Natural	4 ha
8	Bondvol lake	Lat: From <u>15°27'37.28"N</u> to <u>15°27'49.77"N</u> Long: From <u>73°50'17.55"E</u> to <u>73°50'30.74"E</u>	North Goa	Calapur	Inland	Natural	8 ha
9	Carambolim Lake	Lat: From <u>15°29'10.67"N</u> to <u>15°29'43.96"N</u> Long: From <u>73°55'29.61"E</u> to <u>73°55'47.25"E</u>	North Goa	Caramb -olim	Inland	Natural	58 ha

परिरक्षणे आर्द्रभूमे: सदा कार्यरता वयम् ।

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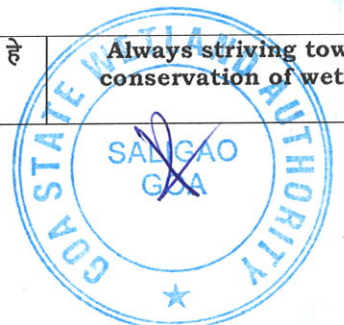
10	Batim Lake	Lat: From <u>15°27'10.42"N</u> to <u>15°26'54.89"N</u> Long: From <u>73°53'20.16"E</u> to <u>73°53'39.71"E</u>	North Goa	Batim	Inland	Natural	16.68 ha
11	Coneix (Conem) lake	Lat: From <u>15°25'06.61"N</u> to <u>15°25'08.91"N</u> Long: From <u>73°59'08.48"E</u> to <u>73°59'09.97"E</u>	South Goa	Coneix-Priol	Inland	Natural	0.9 ha
12	Tarvalem Lake	Lat: From <u>15°21'16.30"N</u> to <u>15°21'04.00"N</u> Long: From <u>74°01'09.43"E</u> to <u>74°01'13.94"E</u>	South Goa	Shiroda	Inland	Natural	4.53 ha
13	Pali Lake	Lat: From <u>15°14'59.86"N</u> to <u>15°14'49.31"N</u> Long: From <u>73°59'37.38"E</u> to <u>73°59'45.31"E</u>	South Goa	Davorlim-Dicarpalim	Inland	Natural	4.4 ha
14	Sulabhat Lake	Lat: From <u>15°26'21.97"N</u> to <u>15°26'13.67"N</u> Long: From <u>73°53'53.46"E</u> to <u>73°54'03.89"E</u>	North Goa	Agassaim	Inland	Natural	5.4 ha
15	Durga Lake	Lat: From <u>15°11'23.39"N</u> to <u>15°11'51.79"N</u> Long: From <u>73°58'52.75"E</u> to <u>73°59'27.16"E</u>	South Goa	Chinchinim	Inland	Natural	24.85 ha

Table 2: List of Wetlands Draft Notified

Sr. No.	Name of Waterbody	District	Draft Notification No.
1	Udden Lake	South Goa	11-2/GSWA/2022-2023/Pub./900
2	Panchami Lake	South Goa	11-2/GSWA/-2023/Pub./895
3	Parra Lake	North Goa	11-2/GSWA/2022-2023/Pub./1654
4	Karmale Lake or Arla Keri Tollem	South Goa	11-2/GSWA/2022-2023/Pub./1655
5	Dhakte Lake or Diuler tollem	South Goa	11-2/GSWA/2022-2023/Pub./1656
6	Ita Lake	South Goa	11-2/GSWA/2022-2023/Pub./1657
7	Maem Lake	North Goa	11-2/GSWA/2022-2023/Pub./1658

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8	Macasana Lake	South Goa	11-2/GSWA/2022-2023/Pub./1659
9	Bandolem lake	South Goa	11-2/GSWA/2022-2023/Pub./1660
10	Orlim Lake	South Goa	11-2/GSWA/2022-2023/Pub./1661
11	Dhulpe Lake or Chicungal tollem	South Goa	11-2/GSWA/2022-2023/Pub./1662
12	Sapu Lake or Tollem Bandar	South Goa	11-2/GSWA/2022-2023/Pub./1663
13	Vodle Lake	South Goa	11-2/GSWA/2022-2023/Pub./1664
14	Talaulim Lake or Talsal Tollem	South Goa	11-2/GSWA/2022-2023/Pub./1665
15	Betal Lake	South Goa	11-2/GSWA/2022-2023/Pub./1666
16	Adsule Lake	South Goa	11-2/GSWA/2022-2023/Pub./1667
17	Kodal Lake	North Goa	11-2/GSWA/2022-2023/Pub./1668
18	Manali Lake	South Goa	11-2/GSWA/2022-2023/Pub./1669
19	Kolamwada Lake	North Goa	11-2/GSWA/2022-2023/Pub./1670

Table 3: List of water bodies identified as wetlands by Technical Committee of GSWA and to be placed for draft notification

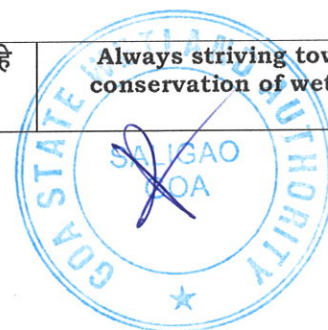
Sr. No.	Name	District	Status
1.	Ambulor Lake	South Goa	File sent for Draft Notification.
2.	Kamala Lake	South Goa	File sent for Draft Notification.
3	Bebki Lake	South Goa	File sent for Draft Notification.
4	Bachbhatt lake	South Goa	File sent for Draft Notification.
5	Maimollem Lake	South Goa	Process of preparation of Draft Notification ongoing.
6	Lagoa De Cima	South Goa	File sent for Draft Notification.
7	Vodle-Dhakte Complex	South Goa	File sent for Draft Notification.
8	Moingal Lake	South Goa	File sent for Draft Notification.
9	Lamgao Lake	North Goa	File sent for Draft Notification.
10	Zuari Lake	South Goa	Request received by GSWA for the opportunity to be heard hence to be placed before GSWA.

Table No.4 Identified Wetlands to be placed before next GSWA for approval for Draft Notification

Sr. No.	Name of the waterbody	Taluka	District
1	Banastarim lake	Ponda	South Goa
2	Curca lake	Tiswadi	North Goa
3	Canturim lake	Tiswadi	North Goa
4	Malebhaat Lake	Tiswadi	North Goa

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5	Gawali-Maula Lake	Tiswadi	North Goa
6	Khandepar lake	Bicholim	North Goa

Note 2: The above numbers will change subject to the decision of Technical Committee, Grievance Committee & GSWA based on applicability of Wetland (Conservation & Management) Rules, 2017 and also due to changes in land use or the factors due to which more wetlands may be identified in future.



(Signature)
Dr. Pradip Sarmokadam
Head of the Nodal Agency, GSWA

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Date: 03/05/2023

**Thirteenth Quarterly Progress Report on Wetland Identification and Notification of
Wetlands in the State of Goa.**



Submitted by: Goa State Wetland Authority (GSWA)

Submitted to: National Green Tribunal (NGT)



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As directed by The Hon'ble National Green Tribunal (NGT) w.r.t. OA 141/2017 WZ in the order dated 23.01.2020, Goa State Wetland Authority (GSWA) hereby submits this Thirteenth (13th) quarterly progress report on Identification and Notification of Wetlands under Wetland (Conservation and Management) Rules 2017, in the State of Goa.

The Twelfth Quarterly report on Wetland Identification and Notification of wetlands in the State of Goa was submitted on 08.02.2023 (Copy of the same is placed in **Annexure I**).

The current status of the Identification and Notification of Wetlands in the state of Goa as of 3rd May 2023 is given below.

Sr. No.	Status	No. of Wetlands
1	Total no. of identified Wetlands in the State of Goa	50
2	Wetlands finally notified	15
4	Draft Notified wetlands	19*
5	Wetlands approved for Draft Notification	10
7	Identified Wetlands to be placed before next GSWA for approval for Draft Notification	6

Note*One of the Draft notified wetlands to be placed for re-draft notification.

The above numbers will change subject to the decision of Technical Committee, Grievance Committee, GSWA based on applicability of Wetland (Conservation & Management) Rules. 2017.

Detailed report is placed below:

Fifteen (15) Wetlands have been notified under Wetland (Conservation and Management) Rules 2017, in the State of Goa. Details are given in **Table 1** and the copy of the gazette Notification of 15 Notified wetlands placed at **Annexure II**.

Table 1: List of Identified and finally Notified Wetlands in the Official Gazette of the Government of Goa.

S. No.	WetlandName	Geographicalcoordinates	District	Village	Wetland type	Wetland sub-type	Area (ha)
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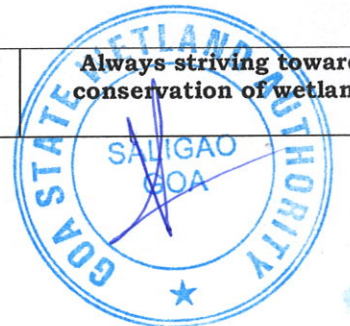
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		Long: From <u>73°51'07.37"E</u> to <u>73°51'09.52"E</u>					
2	Toygar Lake	Lat: From <u>15°29'10.85"N</u> to <u>15°29'14.76"N</u> Long: From <u>73°53'07.09"E</u> to <u>73°53'13.91"E</u>	North Goa	Chimbel	Inland	Natural	1.55 ha
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4	Xeldem Lake	Lat: From <u>15°14'42.24"N</u> to <u>15°14'44.39"N</u> Long: From <u>74°05'26.51"E</u> to <u>74°05'27.07"E</u>	South Goa	Quepem	Inland	Natural	0.2 ha
5	Nanda Lake	Lat: From <u>15°13'56.55"N</u> to <u>15°14'28.39"N</u> Long: From <u>74°06'12.02"E</u> to <u>74°06'39.77"E</u>	South Goa	Quepem	Inland	Natural	42.01 ha
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7	Pilerne Lake/Saulem Lake	Lat: From <u>15°32'11.64"N</u> to <u>15°31'59.27"N</u> Long: From <u>73°48'44.59"E</u> to <u>73°48'51.75"E</u>	North Goa	Pilerne	Inland	Natural	4 ha
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10	Batim Lake	Lat: From $15^{\circ}27'10.42''$ N to $15^{\circ}26'54.89''$ N Long: From $73^{\circ}53'20.16''$ E to $73^{\circ}53'39.71''$ E	North Goa	Batim	Inland	Natural	16.68 ha
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14	Sulabhat Lake	Lat: From $15^{\circ}26'21.97''$ N to $15^{\circ}26'13.67''$ N Long: From $73^{\circ}53'53.46''$ E to $73^{\circ}54'03.89''$ E	North Goa	Agassaim	Inland	Natural	5.4 ha
15	Durga Lake	Lat: From $15^{\circ}11'23.39''$ N to $15^{\circ}11'51.79''$ N Long: From $73^{\circ}58'52.75''$ E to $73^{\circ}59'27.16''$ E	South Goa	Chinchinim	Inland	Natural	24.85 ha

Table 2: List of Wetlands Draft Notified

Sr. No.	Name of Waterbody	District	Draft Notification No.
1	Udden Lake	South Goa	11-2/GSWA/2022-2023/Pub./900
2	Panchami Lake	South Goa	11-2/GSWA/-2023/Pub./895
3	Parra Lake	North Goa	11-2/GSWA/2022-2023/Pub./1654
4	Karmale Lake or Arla Keri Tollem	South Goa	11-2/GSWA/2022-2023/Pub./1655
5	Dhakte Lake or Diuler tollem	South Goa	11-2/GSWA/2022-2023/Pub./1656
6	Ita Lake	South Goa	11-2/GSWA/2022-2023/Pub./1657
7	Maem Lake	North Goa	11-2/GSWA/2022-2023/Pub./1658

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8	Macasana Lake	South Goa	11-2/GSWA/2022-2023/Pub./1659
9	Bandolem lake	South Goa	11-2/GSWA/2022-2023/Pub./1660
10	Orlim Lake	South Goa	11-2/GSWA/2022-2023/Pub./1661
11	Dhulpe Lake or Chicungal tollem	South Goa	11-2/GSWA/2022-2023/Pub./1662
12	Sapu Lake or Tollem Bandar	South Goa	11-2/GSWA/2022-2023/Pub./1663
13	Vodle Lake	South Goa	11-2/GSWA/2022-2023/Pub./1664
14	Talaulim Lake or Talsal Tollem	South Goa	11-2/GSWA/2022-2023/Pub./1665
15	Betal Lake	South Goa	11-2/GSWA/2022-2023/Pub./1666
16	Adsule Lake	South Goa	11-2/GSWA/2022-2023/Pub./1667
17	Kodal Lake	North Goa	11-2/GSWA/2022-2023/Pub./1668
18	Manali Lake	South Goa	11-2/GSWA/2022-2023/Pub./1669
19	Kolamwada Lake	North Goa	11-2/GSWA/2022-2023/Pub./1670

Table 3: List of water bodies identified as wetlands by Technical Committee of GSWA and to be placed for draft notification

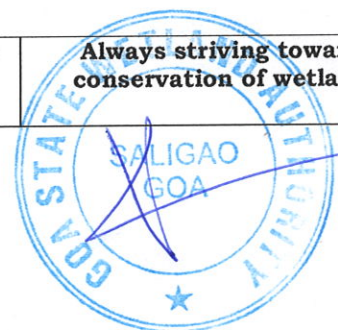
Sr. No.	Name	District	Status
1.	Ambulor Lake	South Goa	Process of preparation of Draft Notification ongoing.
2.	Kamala Lake	South Goa	Process of preparation of Draft Notification ongoing.
3	Bebki Lake	South Goa	Process of preparation of Draft Notification ongoing.
4	Bachbhatt lake	South Goa	Process of preparation of Draft Notification ongoing.
5	Maimollem Lake	South Goa	Process of preparation of Draft Notification ongoing.
6	Lagoa De Cima	South Goa	Process of preparation of Draft Notification ongoing.
7	Vodle-Dhakte Complex	South Goa	Process of preparation of Draft Notification ongoing.
8	Moingal Lake	South Goa	Process of preparation of Draft Notification ongoing.
9	Lamgao Lake	North Goa	Process of preparation of Draft Notification ongoing.
10	Zuari Lake	South Goa	Process of preparation of Draft Notification ongoing.

Table No.4 Identified Wetlands to be placed before next GSWA for approval for Draft Notification

Sr. No.	Name of the waterbody	Taluka	District
1	Banastarim lake	Ponda	South Goa
2	Curca lake	Tiswadi	North Goa
3	Canturim lake	Tiswadi	North Goa
4	Malebhaat Lake	Tiswadi	North Goa
5	Gawali-Maula Lake	Tiswadi	North Goa

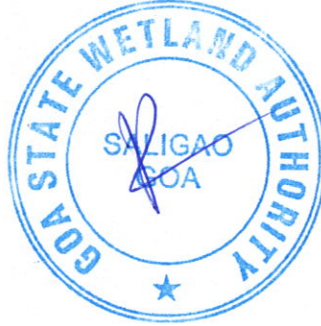
परिरक्षणे आर्द्रभूमे: सदा कार्यरता वयम् ।

तेरे संवर्धन में सजग सदा... हे आर्द्रभूमि	जतनायेक तुजे सदांच सज्ज... हे आर्द्रभुंये	संवर्धनार्थ तुझ्या कटिबद्ध आम्ही... हे आर्द्रभूमी	Always striving towards conservation of wetlands
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6	Khandepar lake	Bicholim	North Goa
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Note 2: The above numbers will change subject to the decision of Technical Committee, Grievance Committee & GSWA based on applicability of Wetland (Conservation & Management) Rules, 2017 and also due to changes in land use or the factors due to which more wetlands may be identified in future.



Dr. Pradip Sarmokadam
Head of the Nodal Agency, GSWA

परिरक्षणे आर्द्रभूमे: सदा कार्यरता वयम् ।

तेरे संवर्धन में सजग सदा... हे आर्द्रभूमि	जतनायेक तुजे सदांच सज्ज... हे आर्द्रभुंये	संवर्धनार्थ तुझ्या कटिबद्ध आम्ही... हे आर्द्रभूमी	Always striving towards conservation of wetlands
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Notification

11-2/GSWA/2021-2022/Pub./1671

1. Whereas, there exists a water body known as Carambolim Lake admeasuring an area of 563524 sq. mts. located in village Carambolim of Tiswadi Taluka, North Goa district, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Carambolim Lake"); which is more particularly described in Schedule I herein under;

2. And whereas, it is considered that for sustaining these values, the ecological character of the wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;

3. And whereas, in terms of sub-rule (1) of Rule 7 of the Wetlands (Conservation and Management) Rules, 2017, the Department of Environment and Climate Change (DoE&CC) Government of Goa, through GSWA by engaging the services of CSIR-NIO had prepared a Brief Document for identifying the Said Carambolim Lake as wetland;

4. And whereas, based on the Brief Document Goa State Wetland Authority (GSWA) in the 7th meeting of the GSWA recommended the Government of Goa to notify the Said Carambolim Lake as a wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017.

5. Hence the Draft Notification was issued by the Department of Environment and Climate Change (DoE&CC) Government of Goa in the exercise of powers conferred under Rule 7 of Wetland (Conservation & Management) Rules, 2017, is hereby published for the information of public.

6. And whereas the time for receiving objections is now over in the fixed duration the objections of the general public have been heard and decided, according to the said rules;

7. Hence this notification is issued by the Department of Environment and Climate Change (DoE&CC), Government of Goa, in exercise of powers conferred under Rule 7 of Wetland (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986) is hereby published for the information of the persons;

8. The extent of the wetland and its zone of influence is described in Schedule I of this notification;

9. Activities prohibited within the wetland and its zone of influence are listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules and listed at para 1.2 (a), (b), and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

10. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o. Department of Environment and Climate Change (DoE&CC), O/o. Goa State Biodiversity Board, Opposite Saligao Seminary, Saligao, Bardez, Goa. 403511, or at email-ms-gswa.goa@gov.in. Such regulations shall not apply for areas designated under other Acts and Rules and listed at para 1.2 (a), (b), and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

11. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules and listed at para 1.2 (a), (b), and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

12. The Goa State Wetland Authority and the Ministry of Environment, Forest, and Climate Change shall monitor the enforcement of the provisions of this notification.

13. All the pre-existing ownership rights and privileges pertaining to identified and notified wetlands will be maintained. Further, no pre-existing ownership rights or property will be transferred to GSWA as a part of this notification. The status quo of the existing ownership of the notified property will be maintained.

By order and in the name of the Governor of Goa.

Dr. Geeta S. Nagvenkar, Director (Environment & Climate Change).

Panaji, 13th March, 2023.

Schedule I: Location and Extent of Wetland and its Zone of Influence

1.1. Wetland

The Said Carambolim Lake admeasuring an area of 563524 sq. mts., surveyed under the following Survey Nos.

Taluka/Village	Survey No./ /Sub-Div. No.	Approximate area in sq. mts.	Survey No./ Sub-Div. No.	Approximate area in sq. mts.
Tiswadi/ /Carambolim	8/16(P)	2525	9/12(P)	683
	10/1(P)	2936	10/2(P)	4877
	10/3	825	10/4	1350
	10/5	3775	10/6	1450
	10/7	5200	10/8	5000
	10/9	4875	10/10	1175
	10/11	4950	10/12	5075
	10/13	5200	10/14	5125
	11/1(P)	5916	11/2	2275
	11/3	2300	11/4	1900
	11/5	800	11/6	1275
	11/7	1075	11/8	1025
	11/9	775	11/10	1250
	11/11	800	11/12	2150
	11/13	3250	11/14	2825
	11/15	2650	11/16	2950
	11/17	2800	11/18	2875
	11/19	1525	11/20	1375
	11/21	2700	11/22	2900
	11/23	2325	11/24	2400
	11/25	2475	11/26	2375
	11/27	2150	12/1	475
	12/2	1300	12/3	1275
	12/4	1375	12/5	250
	12/6	525	12/7	250
	12/8	225	12/9	300
	12/10	475	12/11	275
	12/12	875	12/13	1300
	12/14	1225	12/15	1450

1	2	3	4	5
	12/16	1475	12/17	1750
	12/18	1575	12/19	850
	12/20	850	12/21	1975
	12/22	2000	12/23	1900
	12/24	2250	12/25	2100
	12/26	2225	12/27	2675
	12/28	1050	13/1(P)	2102
	13/2	2100	13/3	1900
	13/4	325	13/5	725
	13/6	275	13/7	325
	13/8	425	13/9	550
	13/10	350	13/11	1175
	13/12	1400	13/13	1425
	13/14	1675	13/15	1275
	13/16	1525	13/17	1000
	13/18	625	13/19	1800
	13/20	1000	13/21	925
	13/22	875	13/23	750
	13/24	700	13/25	725
	17/1	3150	17/2	1800
	17/3	1800	17/4	3400
	17/5	3275	17/6	3250
	17/7	3125	17/8	3250
	17/9	1700	17/10	1600
	17/11	3126	17/12	3000
	17/13	3175	17/14	1825
	17/15 - A	825	17/15 - B	725
	17/16	775	17/17	750
	17/18	1500	17/19	825
	17/20	900	17/21	1125
	17/22	2550	17/23	625
	18/1	2050	18/2	1000
	18/3	1000	18/4	2050
	18/5	1325	18/6	2000
	18/7	1900	18/8	2050
	18/9	1000	18/10	975
	18/11	2075	18/12	1750
	18/13	2025	18/14	1150
	18/15	550	18/16	525
	18/17	650	18/18	525
	18/19	1250	18/20	650
	18/21	700	18/22	975
	18/23	2175	18/24	725

1	2	3	4	5
	19/1	5043	19/2(P)	5298
	19/3(P)	5119	19/4(P)	2647
	19/5(P)	2796	19/6(P)	2670
	19/7(P)	974	19/8(P)	1319
	19/9(P)	2614	19/10(P)	4975
	19/11(P)	2039	19/12(P)	1924
	19/13	3900	13/14	3250
	19/15	625	19/16	625
	19/17	800	19/18	775
	19/19	225	19/20(P)	291
	20/4(P)	169	20/5(P)	538
	20/6(P)	163	20/7(P)	175
	20/8(P)	205	20/9(P)	219
	20/10(P)	434	20/11(P)	223
	20/12(P)	263	20/13(P)	516
	20/14(P)	637	20/15(P)	597
	20/16(P)	726	20/17(P)	1557
	20/18(P)	1633	20/19(P)	1901
	20/20(P)	2016	20/21(P)	2210
	20/22(P)	2383	20/23(P)	2567
	20/24(P)	2147	20/25(P)	845
	20/26(P)	3148	21/1	1350
	21/2	700	21/3 - A	650
	21/3 – B	1125	21/4	1150
	21/5	1175	21/6	1325
	21/7	2125	21/8	1950
	21/9	1925	21/10	1700
	21/11	1400	21/12	1300
	21/13	1025	21/14	600
	21/15	157	21/16	700
	21/17	200	21/18	1200
	21/19	25	22/1	675
	22/2	525	22/3	725
	22/4	2425	22/5	925
	22/6	900	22/7	625
	22/8	750	22/9	2000
	22/10	2700	22/11	1375
	22/12	1425	22/13	2725
	22/14	1350	22/15	1475
	22/16	775	22/17	1425
	22/18	725	22/19	1925
	22/20	1875	22/21	1950
	23/1	750	23/2	625

1	2	3	4	5
	23/3	650	23/4	650
	23/5	2525	23/6	1125
	23/7	700	23/8	500
	23/9	725	23/10	1725
	23/11	2300	23/12	1200
	23/13	1175	23/144	1875
	23/15	1375	23/16	1150
	23/17	600	23/18	1150
	23/19	550	23/20	1550
	23/21	1800	23/22	1050
	23/23	550	23/24	625
	27/1	1025	27/2	1025
	27/3	1025	27/4	1000
	27/5	1950	27/6	2075
	27/7	2025	27/8	1000
	27/9	1125	27/10	1025
	27/11	1100	27/12	2100
	27/13	1100	27/14	975
	27/15	975	27/16	925
	27/17	975	27/18	1100
	27/19	2025	27/20	1975
	27/21	1975	27/22	1025
	27/23	1050	27/24	1800
	27/25	1625	27/26	25
	27/27	400	27/28	2975
	28/1	50	28/2	1650
	28/3	1550	28/4	1300
	28/5	1625	28/6	2600
	28/7	2125	28/8	2075
	28/9	925	28/10	825
	28/11	775	28/12	750
	28/13	1225	28/14	625
	28/15	450	28/16	375
	28/17	375	28/18	350
	28/19	200	28/20	225
	28/21	25	28/22	1550
	29/1	25	29/2	50
	29/3	200	29/4	500
	29/5	550	29/6	875
	29/7	700	29/8	525
	29/9	550	29/10	775
	29/11	1625	29/12	1125
	29/13	950	29/14	1125

1	2	3	4	5
	29/15	1375	29/16	1275
	29/17	1100	29/18	2575
	29/19	2725	29/20	3100
	29/21	1700	29/22	1475
	29/23	2000	29/24	4125
	29/25	3175	29/26	2475
	29/27	6575	30/1(P)	3635
	30/2(P)	3742	30/3(P)	3883
	30/4(P)	1200	30/5(P)	2805
	30/6(P)	4017	30/7(P)	3867
	30/8(P)	1783	30/9(P)	2117
	30/10(P)	3818	30/11(P)	3897
	30/12(P)	3763	30/13(P)	3671
	30/14(P)	3356	30/15(P)	3737
	30/16(P)	3234	30/17(P)	4046
Total		563524		

1.2. Boundary of area already designated under provisions of other Acts and Rules.

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Said Carambolim Lake falls under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Said Carambolim Lake falls under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Said Carambolim Lake falls under the above mentioned Act.

1.3. Zone of influence:

The Zone of influence of the Said Carambolim Lake admeasuring 245623 sq. mts., includes 50m buffer and the properties surveyed under the following Survey Nos.

Taluka/Village	Survey No./ /Sub-Div. No.	Approximate area in sq. mts.	Survey No./ Sub-Div. No.	Approximate area in sq. mts.
Tiswadi/ /Carambolim		Buffer zone		
	7/23(P)	351	7/24(P)	96
	8/8(P)	71	8/9(P)	324
	8/10(P)	610	8/11(P)	908
	8/12(P)	453	8/13(P)	502
	8/14(P)	764	8/15(P)	806
	8/16(P)	2294	9/10(P)	342
	9/11(P)	2259	9/12(P)	3922
	13/1(P)	755	14/1(P)	690
	14/1-B (P)	1849	14/1-C(P)	1727
	14/1- C-1 (P)	123	14/1-D	372
	14/1- E	384	14/1- F (P)	250
	14/1-G	287	16/1(P)	9000

1	2	3	4	5
	14/1-J(P)	69	19/3(P)	101
	19/4(P)	130	19/5(P)	184
	19/6(P)	463	19/7(P)	85
	19/8(P)	156	19/9(P)	407
	19/10(P)	575	19/11(P)	84
	19/12(P)	19	19/20(P)	234
	20/1	175	20/2	325
	20/3	425	20/4(P)	1109
	20/5(P)	996	20/6(P)	231
	20/7(P)	228	20/8(P)	203
	20/9(P)	279	20/10(P)	445
	20/11(P)	214	20/12(P)	215
	20/13(P)	439	20/14(P)	440
	20/15(P)	385	20/16(P)	457
	20/17(P)	911	20/18(P)	784
	20/19(P)	1012	20/20(P)	922
	20/21(P)	937	20/22(P)	894
	20/23(P)	956	20/24(P)	676
	20/25(P)	293	20/26(P)	915
	24/1(P)	1791	224/2(P)	1921
	24/3(P)	2249	24/4(P)	2675
	24/5(P)	2663	24/5-D	368
	26/1(P)	10361	30/1(P)	985
	30/2(P)	967	30/3(P)	949
	30/4(P)	289	30/5(P)	664
	30/6(P)	971	30/7(P)	1030
	30/8(P)	510	30/9(P)	517
	30/10(P)	1070	30/11(P)	1037
	30/12(P)	1107	30/13(P)	1018
	30/14(P)	949	30/15(P)	1073
	30/16(P)	875	30/17(P)	834
	34/1(P)	2714	34/13(P)	447
	35 (P)	3867	36/16(P)	11
	36/17(P)	162	36/18(P)	172
	36/19(P)	105	36/20(P)	111
	36/21(P)	287	36/22(P)	257
	36/23(P)	155	36/24(P)	122
	36/25(P)	330	36/26(P)	158
	36/27(P)	382	36/28(P)	320
	36/29(P)	305	36/30(P)	440
	36/31(P)	149	36/32(P)	147
	36/33(P)	188	36/34(P)	272
	36/35(P)	293	36/36(P)	266

1	2	3	4	5
	36/37(P)	156	36/38(P)	171
	36/39(P)	173	36/40(P)	270
	36/41(P)	509	36/42(P)	746
	36/43(P)	807	36/44(P)	232
	36/45(P)	226	36/46(P)	495
	36/47(P)	289	36/48(P)	224
	36/49(P)	186	36/50(P)	110
	37/1	2700	37/2(P)	894
	38/1(P)	121	38/2(P)	1797
	39/1(P)	529	39/2(P)	1408
	64/1	950	64/2(P)	1329
	64/2-A(P)	10	64/3(P)	645
	64/4(P)	4		
	Area outside survey	14856		
	Nos. (Roads and Nallas)			
	Total	124912		
Tiswadi/Corlim	10/1(P)	352	10/2(P)	372
	10/3(P)	179	10/4(P)	382
	11/1(P)	10074	11/2(P)	1426
	11/3(P)	2036	12/1(P)	894
	12/2(P)	2006	12/3(P)	219
	12/4	1075	Road	1285
	Total	20300		
Tiswadi/Ella	109/1	13232	109/1-B(P)	14039
	109/1-B-1	372	109/1-B-2	179
	109/1-B-4(P)	382	109/1-B-5	377
	109/1-B-6	10074	109/1-B-7	1426
	109/1-B-8(P)	196	109/1-B-11(P)	187
	110 (P)	9445		
	Total	49909		
		Zone of Influence		
Tiswadi/ /Carambolim	7/1(P)	155	7/2(P)	160
	7/3(P)	145	7/4(P)	97
	7/5(P)	120	7/6(P)	117
	7/7(P)	76	7/8(P)	188
	7/9(P)	167	7/10(P)	222
	7/11(P)	236	7/12(P)	100
	7/13(P)	50	7/14(P)	17
	7/15(P)	14	7/16(P)	45
	7/18(P)	40	7/19(P)	25
	7/20(P)	25	7/21(P)	28
	7/22(P)	27	7/23(P)	15

OFFICIAL GAZETTE — GOVT. OF GOA
(SUPPLEMENT)

SERIES I No. 52

31ST MARCH, 2023

1	2	3	4	5
	7/24(P)	2032	8/1(P)	300
	8/2(P)	358	8/3(P)	303
	8/4(P)	206	8/5(P)	93
	8/6(P)	90	8/7(P)	43
	8/8(P)	37	8/9(P)	71
	8/10(P)	49	8/11(P)	64
	8/12(P)	39	8/13(P)	30
	8/14(P)	31	8/15(P)	17
	9/1(P)	23	9/2(P)	518
	9/3(P)	80	9/4(P)	71
	9/5(P)	91	9/6(P)	88
	9/7(P)	95	9/8(P)	42
	Total	6840		
Tiswadi/Ella	112/3(P)	528	112/4(P)	393
	112/5	1250	112/6(P)	868
	112/13(P)	1055	112/22(P)	526
	112/16(P)	1181	113/1(P)	1316
	113/2(P)	502	113/3(P)	265
	114/1(P)	616	114/2(P)	705
	114/3-H(P)	10	115/1(P)	37
	115/2(P)	921	115/3	550
	115/4(P)	821	115/5	16
	115/14(P)	373	115/19	800
	115/20(P)	580	115/21(P)	721
	115/26(P)	1395	115/27(P)	274
	115/28(P)	331	115/29(P)	77
	115/32(P)	92	Area without sub division	10
	116/1(P)	1044	116/3(P)	266
	116/4(P)	115	116/5(P)	28
	116/6(P)	81	117/1(P)	9129
	125/1(P)	5244	125/3(P)	260
	127/1(P)	584	128/1(P)	481
	129/1-A(P)	713	132/1-G(P)	733
	133/1(P)	1469	134/1(P)	254
	134/1-A(P)	123	134/2(P)	283
	135/2(P)	26	135/2-E (P)	1539
	Area outside Sy. Nos., Road and Nalla	5107		
	Total	43692		
	Grand total	245623		

The map of the wetland mean high flood level (depicted as a blue line) of the said Carambolim Lake with the Zone of influence is at Annexure I. (For an enlarged map to scale kindly visit <https://gswa.goa.gov.in/>)

1.4. For the purpose of this wetland known as the said Carambolim Lake the same is located within Revenue village of Carambolim.

1.5. For the purpose of this wetland known as the said Carambolim Lake the Zone of Influence is located within Revenue village of Carambolim, Corlim and Ella.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind;

2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.

3. Manufacture or/and handling or/and storage or/and disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;

4. Solid waste dumping;

5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and other human settlements;

6. Any construction of a permanent nature except for boat jetties within fifty meters from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,

7. Poaching.

8. Extraction of soil, mud, rocks for commercial purpose.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetland and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained

Activity	Restrictions	
	Within the boundary of wetland	Within the zone of influence
Withdrawal of water	Restricted withdrawal of water beyond the quantities permitted by WRD	Water is used for agriculture and horticulture purposes in existing traditional practices will continue. However, any new permissions shall be granted by WRD & GSWA.
Recreational activities for bird watching	Regulated by Goa Forest department	Not relevant.
Cultivation of crops	Prohibited. Appropriate permission may be taken from GSWA and WRD, along with Goa State Biodiversity Board (GSBB) for revival of lost Traditional Practices.	Existing traditional crop cultivation practices will be allowed. Any activity that will affect the ecological character of the wetland will not be allowed.
Aquaculture	Regulated by Directorate of fisheries, Goa.	Regulated by Directorate of fisheries, Goa. Existing traditional practices may be permitted.

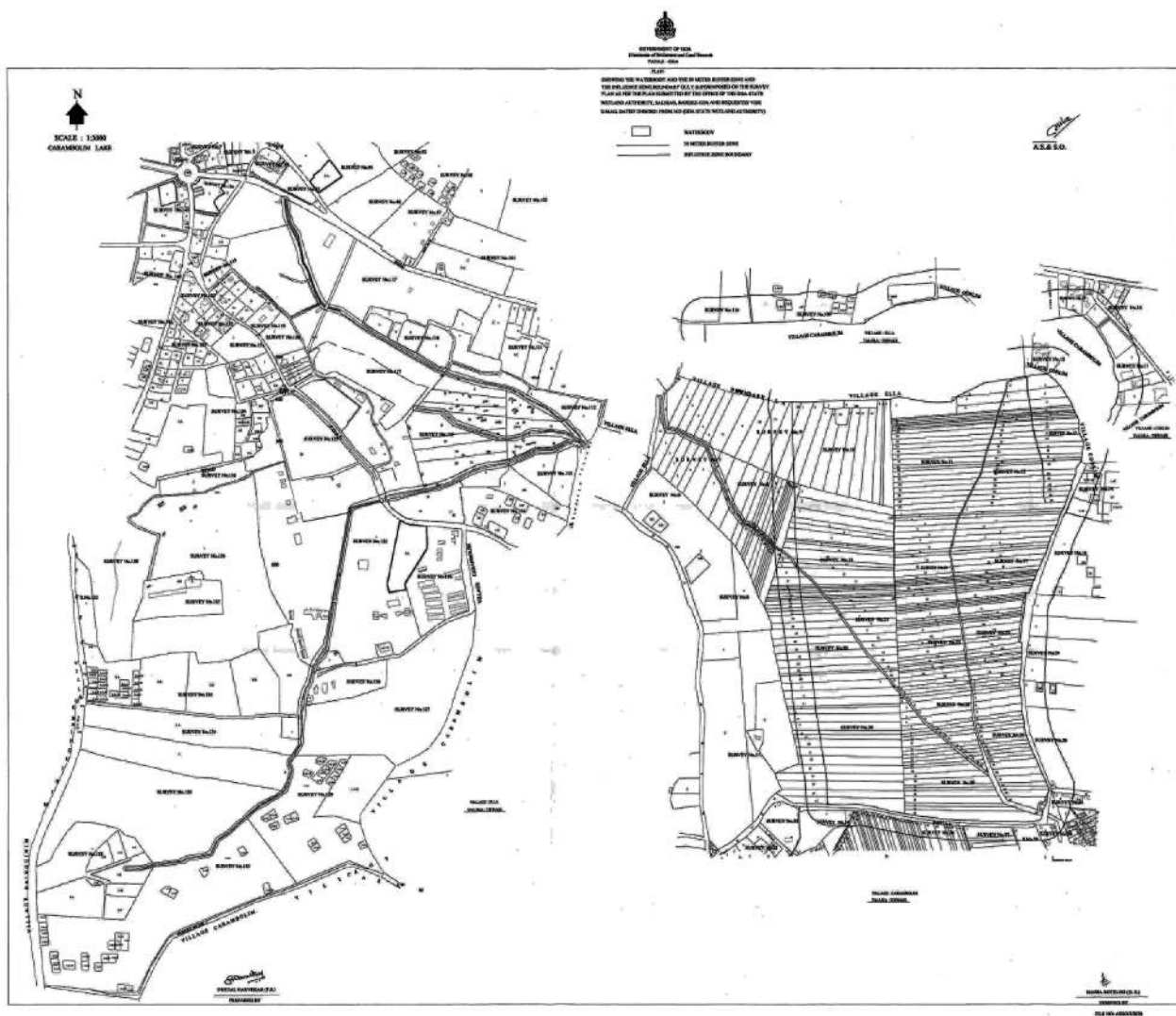
Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

Schedule IV: List of activities permitted within the boundary of wetlands and its zone of influence

Activity	Levels and types not requiring permission	
	Within the boundary of wetland	Within the zone of influence
Religious practices	Existing religious practices will be allowed. Any activity that will adversely affect the ecological character of the wetland will not be allowed.	Permitted. Any activity that will adversely affect the ecological character of the wetland will not be allowed.
Traditional Fishery	Permitted. Any activity that will adversely affect the ecological character of the wetland will not be allowed.	Permitted.
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted.

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

Annexure-I



Notification

11-2/GSWA/2021-2022/Pub./1672

1. Whereas, there exists a water body known as Coneix (Conem) Lake admeasuring an area of 8950 sq. mts. located in village Priol of Ponda Taluka, South Goa district, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Coneix (Conem) Lake"); which is more particularly described in Schedule I herein under;

2. And whereas, it is considered that for sustaining these values, the ecological character of the wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;

3. And whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules, 2017, the Department of Environment and Climate Change (DoE&CC) Government of Goa, through GSWA by engaging services of CSIR – NIO had prepared a Brief Document for identifying the Said Coneix (Conem) Lake as wetland;

4. And whereas, based on the Brief Document Goa State Wetland Authority (GSWA) in the 11th meeting of the GSWA recommended the Government of Goa to draft notify the Said Coneix (Conem) Lake as a wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017.

5. Hence the Draft Notification was issued by the Department of Environment and Climate Change (DoE&CC) Government of Goa in the exercise of powers conferred under Rule 7 of Wetland (Conservation & Management) Rules 2017, published for the information of the public with a view of inviting objections/suggestions thereof as required under sub-rule (6) of rule 5 of Wetland (Conservation and Management) Rules, 2017 hereinafter referred to as the said rules.

6. And whereas the time for receiving objections is now over in the fixed duration the objections of the general public have been heard and decided, according to the said rules;

7. Hence this notification is issued by the Department of Environment and Climate Change (DoE&CC), Government of Goa, in exercise of powers conferred under Rule 7 of Wetland (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986) is hereby published for the information of the persons;

8. The extent of the wetland and its zone of influence is described in Schedule I of this notification;

9. Activities prohibited within the wetland and its zone of influence are listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules and listed in para 1.2 (a), (b), and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

10. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of the State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment and Climate Change (DoE&CC), O/o Goa State Biodiversity Board, Opposite Saligao Seminary, Saligao, Bardez, Goa 403511, or at email-ms-gswa.goa@gov.in. Such regulations shall not apply for areas designated under other Acts and Rules and listed in para 1.2 (a), (b), and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

11. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules and listed in para 1.2 (a), (b), and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

12. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

13. All the pre-existing ownership rights and privileges pertaining to identified and notified wetlands will be maintained. Further, no pre-existing ownership rights or property will be transferred to GSWA as a part of this notification. The status quo of the existing ownership of the notified property will be maintained.

By order and in the name of the Governor of Goa.

Dr. Geeta S. Nagvenkar, Director (Environment & Climate Change).

Panaji, 13th March, 2023.

Schedule I: Location and Extent of Wetland and its Zone of Influence

1.1. Wetland

The Said Coneix (Conem) Lake admeasuring an area of 8950 sq. mts., surveyed under the following Survey Nos.

Taluka/Village	Survey No./ /Sub-Div. No.	Approximate area in sq. mts.
Ponda/Priol	273	8950
Total		8950

1.2. Boundary of area already designated under provisions of other Acts and Rules.

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Said Coneix (Conem) Lake falls under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Said Coneix (Conem) Lake falls under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Said Coneix (Conem) Lake falls under the above mentioned Act.

1.3. Zone of influence:

The Zone of influence of the Said Coneix (Conem) Lake admeasuring 76963 sq. mts., includes 50m buffer and the properties surveyed under the following Survey Nos.

Taluka/Village	Survey No./ /Sub-Div. No.	Approximate area in sq. mts.
Ponda/Priol	Buffer zone	
	269(P)	2866
	270/2(P)	3249
	272(P)	623
	Nalla	129
	Road	1190
Total		8057
Zone of Influence		
	208(P)	6947
	269(P)	143

1	2	3
	270/2(P)	369
	271(P)	20037
	272(P)	5590
	274(P)	6765
	275(P)	12421
	Road	5811
	Total	58083
Ponda/Bandora	217/1(P)	4054
	218(P)	6769
	Total	10823
	Grand Total	76963

The map of the wetland mean high flood level (depicted as a blue line) of the said Coneix (Conem) Lake with the Zone of influence is at Annexure I. (For an enlarged map to scale kindly visit <https://gswa.goa.gov.in/>)

1.4. For the purpose of this wetland known as the Said Coneix (Conem) Lake the same is located within the Revenue village of Priol.

1.5. For the purpose of this wetland known as the Said Coneix (Conem) Lake the Zone of Influence is located within the Revenue village of Priol and Bandora.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind;
2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
3. Manufacture and/or handling and/or storage and/or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008; Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016; electronic waste covered under the E-Waste (Management) Rules, 2016; and other acts and rules as notified by Central Government and State Government applicable to wetlands.
4. Solid waste dumping and plastic waste dumping covered under Municipal Solid Waste Management Rules, 2016;
5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and any other human settlements and/or activities;
6. Any construction of a permanent nature except for boat jetties within fifty meters (demarcated as a buffer zone on Annexure – I) from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
7. Poaching and illegal hunting covered Wildlife (Protection) Act, 1972 and amendments thereof;
8. Extraction of soil, mud, rock and sand for commercial purposes.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetland and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained

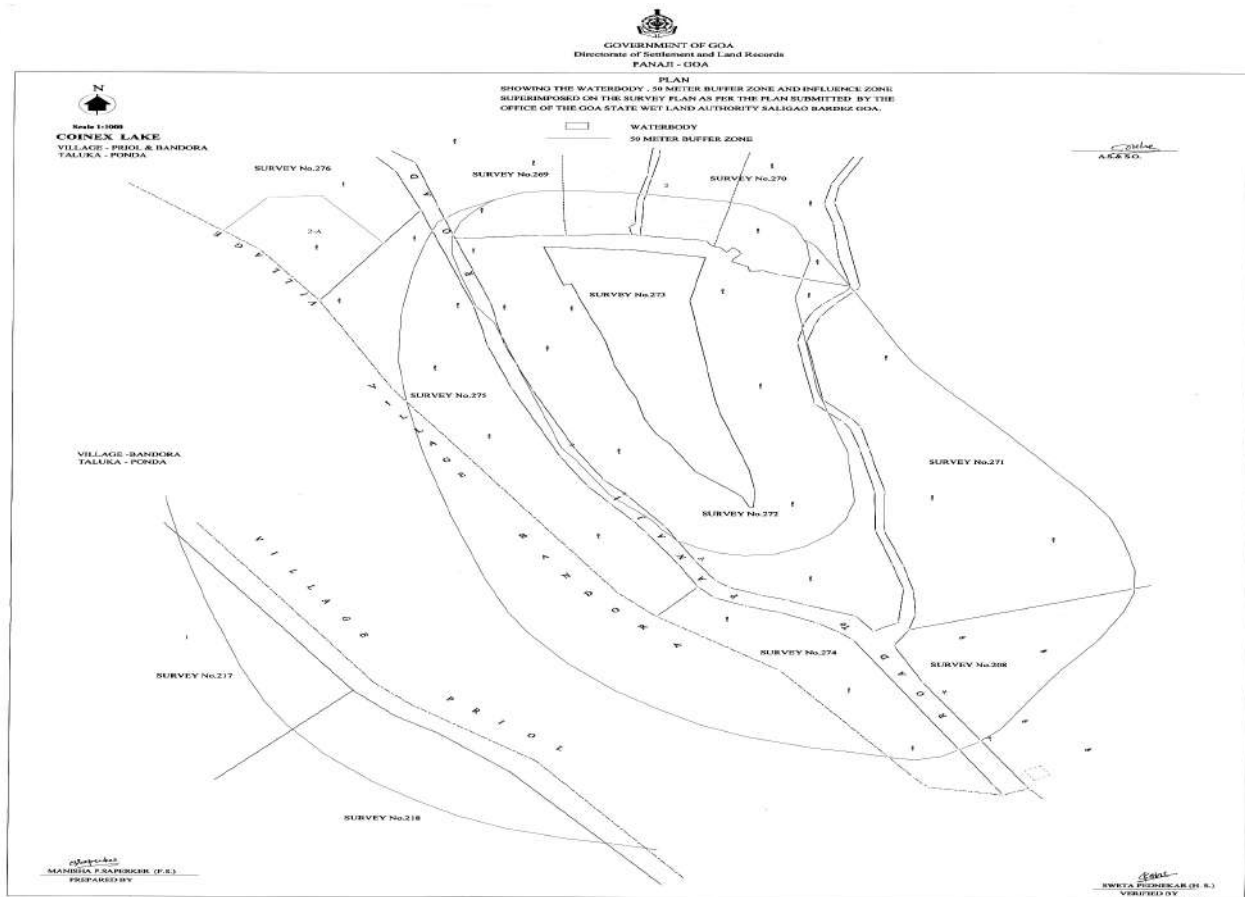
Activity	Restrictions	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I
Grazing and wallowing	Regulated	Permitted.
Cultivation of crops	Prohibited within the wetland boundary	Existing traditional crop cultivation practices in the low-lying areas within the buffer will be allowed.
Plantation of trees	Prohibited	Planting indigenous trees permitted in buffer and zone of influence, excluding water channel

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

Schedule IV: List of activities permitted within the boundary of wetland and its zone of influence

Activity	Levels and types not requiring permission	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I
Withdrawal of water	Withdrawal of water by community by ensuring sustainable measures and without over extraction subject to approval of WRD and GSWA.	Permitted in consultation with local Biodiversity Management Committee and local Village Panchayat. Need to ensure no contamination of any type is allowed which serves as a source of degrading quality and ecological character of wetland
Religious practices	Existing religious practices will be allowed. Any activity that will adversely affect the ecological character of the wetland will not be allowed.	Permitted. Any activity that will adversely affect the ecological character of the wetland will not be allowed.
Fishing	Only hook and line fishing permitted within the wetland	Permitted.
Preservation of this water body and maintaining quality of its significant catchment area especially no development zone, steep slopes and tree cover areas to ensure sustainability of this water body for future water security of local area	The boundary of the wetlands may be restored or stabilized using natural means so as to not disturb the ecological character of the water body.	Permitted.
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted.

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above



Notification

11-2/GSWA/2021-2022/Pub./1673

1. Whereas, there exists a water body known as Sulabhat Lake admeasuring an area of 54843 sq. mts. located in village Agassaim of Tiswadi Taluka, North Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Sulabhat Lake"); which is more particularly described in Schedule I herein under;

2. And whereas, it is considered that for sustaining these values, the ecological character of the wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;

3. And whereas, in terms of sub-rule (1) of Rule 7 of the Wetlands (Conservation and Management) Rules, 2017, the Department of Environment and Climate Change (DoE&CC) Government of Goa, through GSWA by engaging services of CSIR-NIO had prepared a Brief Document for identifying the Said Sulabhat Lake as wetland;

4. And whereas, based on the Brief Document Goa State Wetland Authority (GSWA) in the 11th meeting of the GSWA recommended the Government of Goa to notify the Said Sulabhat Lake as a wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017;

5. Hence the Draft Notification was issued by the Department of Environment and Climate Change (DoE&CC) Government of Goa in the exercise of powers conferred under Rule 7 of Wetland (Conservation & Management) Rules, 2017, is hereby published for the information of the public;

6. And whereas the time for receiving objections is now over in the fixed duration the objections of the general public have been heard and decided, according to the said rules;

7. Hence this notification is issued by the Department of Environment and Climate Change (DoE&CC), Government of Goa, in exercise of powers conferred under Rule 7 of Wetland (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986) is hereby published for the information of the persons;

8. The extent of the wetland and its zone of influence is described in Schedule I of this notification;

9. Activities prohibited within the wetland and its zone of influence are listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules and listed at para 1.2 (a), (b), and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

10. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of the State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment and Climate Change (DoE&CC), O/o Goa State Biodiversity Board, Opposite Saligao Seminary, Saligao, Bardez, Goa, 403511, or at email—ms-gswa.goa@gov.in. Such regulations shall not apply for areas designated under other Acts and Rules and listed at para 1.2 (a), (b), and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

11. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules and listed at para 1.2 (a), (b), and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

12. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

13. All the pre-existing ownership rights and privileges pertaining to identified and notified wetlands will be maintained. Further, no pre-existing ownership rights or property will be transferred to GSWA as a part of this notification. The status quo of the existing ownership of the notified property will be maintained.

By order and in the name of the Governor of Goa.

Dr. Geeta S. Nagvenkar, Director (Environment & Climate Change).

Panaji, 13th March, 2023.

Schedule I: Location and Extent of Wetland and its Zone of Influence

1.1. Wetland

The Said Sulabhat Lake admeasuring an area of 54843 sq. mts., surveyed under the following Survey Nos.

Taluka/Village	Survey No./Sub-Div. No.	Approximate area in sq. mts.
Tiswadi/Agassaim	38/1	54843
Total		54843

1.2. Boundary of area already designated under provisions of other Acts and Rules.

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Said Sulabhat Lake falls under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Said Sulabhat Lake falls under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Said Sulabhat Lake falls under the above mentioned Act.

1.3. Zone of influence:

The Zone of influence of the Said Sulabhat Lake admeasuring 65417 sq. mts., includes 50m buffer and the properties surveyed under the following Survey Nos.

Taluka/Village	Survey No./ /Sub-Div. No.	Approximate area in sq. mts.
Tiswadi/Agassaim	Zone of Influence	
	36/10(P)	4620
	36/11(P)	300
	36/13(P)	1442
	37/1(P)	19992
	37/2	500
	38/2	1700
	39/1(P)	12630
	41/1(P)	1929
	42/1(P)	11714
	42/1 – A	247
	43/1(P)	7097
	43/2(P)	92
	44/4 – A (P)	43
	44/4 – B (P)	704
	44/5 – A(P)	449
	44/5	449
	44/6 (P)	260
	Total	64168
	Area outside survey Nos. (Roads and nalla)	1249
	Grand Total	65417

The map of the wetland mean high flood level (depicted as a blue line) of the Said Sulabhat Lake with the Zone of Influence is at Annexure I. (For an enlarged map to scale kindly visit <https://gswa.goa.gov.in/>)

1.4. For the purpose of this wetland known as the Said Sulabhat Lake the same is located within the Revenue village of Agassaim.

1.5. For the purpose of this wetland known as the Said Sulabhat Lake the Zone of Influence is located within the Revenue village of Agassaim.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind;

2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.

3. Manufacture and/or handling and/or storage and/or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008; Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016; electronic waste covered under the E-Waste (Management) Rules, 2016; and other acts and rules as notified by Central Government and State Government applicable to wetlands.

4. Solid waste dumping and plastic waste dumping covered under Municipal Solid Waste Management Rules, 2016;

5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals affecting the ecological character of the wetland from industries, cities, towns, villages and any other human settlements and/or activities;

6. Any construction of a permanent nature except for boat jetties within fifty meters (demarcated as a buffer zone on Annexure – I) from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,

7. Poaching and illegal hunting covered Wildlife (Protection) Act, 1972 and amendments thereof;

8. Extraction of soil, mud, rock and sand for commercial purposes.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetland and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained

Activity	Restrictions	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I
Grazing and wallowing	Regulated	Permitted.
Cultivation of crops	Prohibited within the wetland boundary	Existing traditional crop cultivation practices in the low-lying areas within the buffer will be allowed.
Plantation of trees	Prohibited	Planting indigenous trees permitted in buffer and zone of influence, excluding water channel.
Existing Cremation practices	Prohibited within the wetland	Permitted.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect the ecological character of the wetland.

Schedule IV: List of activities permitted within the boundary of wetlands/wetlands complex and its zone of influence

Activity	Levels and types not requiring permission	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I
Withdrawal of water	Withdrawal of water by community by ensuring sustainable measures and without over-extraction subject to the approval of WRD and GSWA	Permitted in consultation with local Biodiversity Management Committee and local Village Panchayat. Need to ensure no contamination of any type is allowed which serves as a source of degrading quality and ecological character of wetland.
Religious practices	Existing religious practices will be allowed. Any activity that will adversely affect the ecological character of the wetland will not be allowed	Permitted. Any activity that will adversely affect the ecological character of the wetland will not be allowed.
Preservation of this water body and maintaining quality of its significant catchment area especially	The boundary of the wetlands may be restored or stabilized using natural means so as to not disturb the ecological character of the water body	Permitted.

no development zone, steep slopes and tree cover areas to ensure the sustainability of this water body for future water security of local area

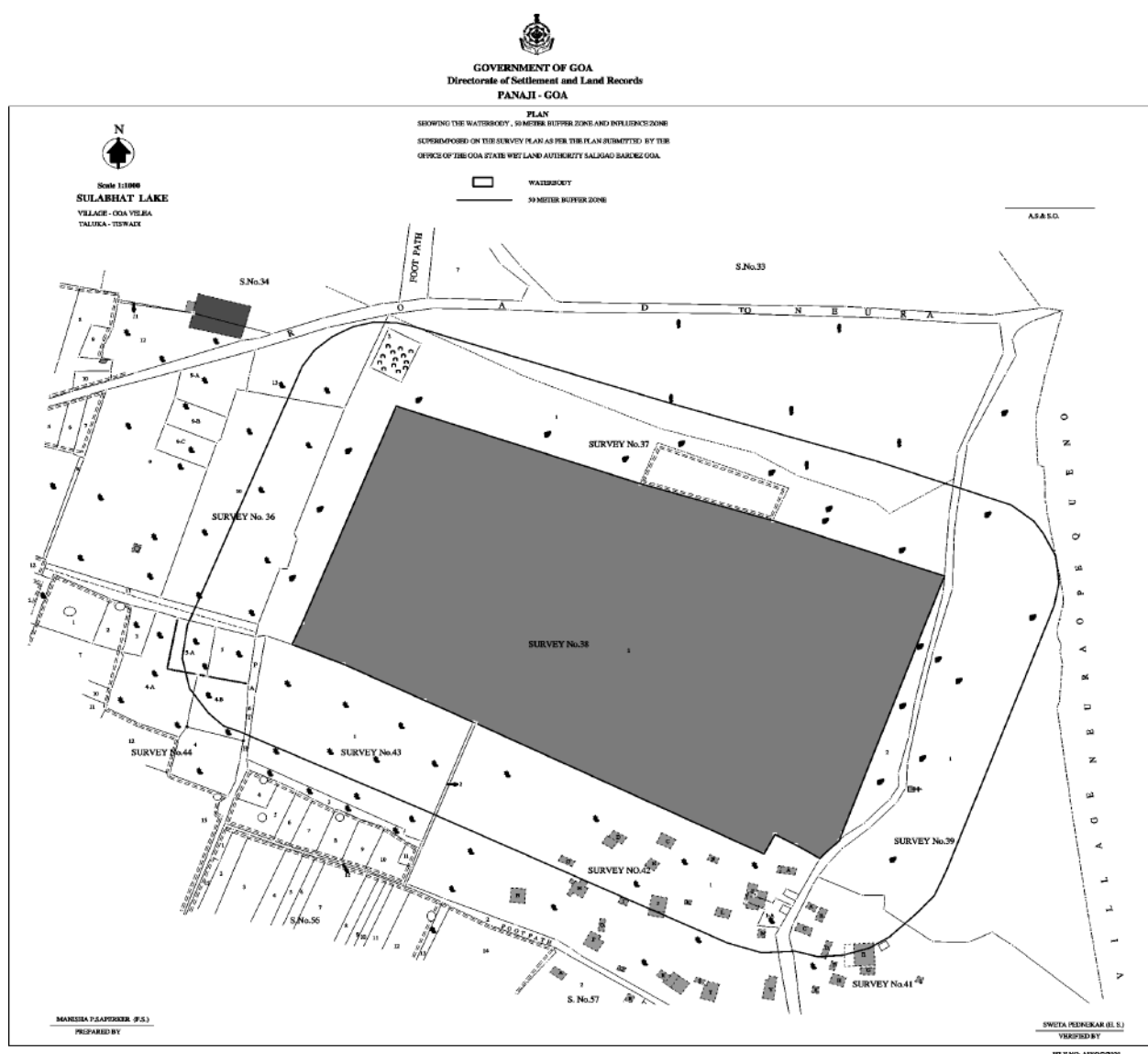
Deciding the best possible wise use of wetland without affecting or impacting its ecological character and services offered presently

Permitted

Permitted.

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

Annexure-I



Notification

11-2/GSWA/2022-2023/Pub./1674

1. Whereas, there exists a water body known as Batim Lake admeasuring an area of 167869 sq. mts. located in village Batim of Tiswadi Taluka, North Goa district, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Batim Lake"); which is more particularly described in Schedule I herein under;

2. And whereas, it is considered that for sustaining these values, the ecological character of the wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;

3. And whereas, in terms of sub-rule (1) of Rule 7 of the Wetlands (Conservation and Management) Rules, 2017, the Department of Environment and Climate Change (DoE&CC), Government of Goa, through GSWA by engaging services of CSIR-NIO had prepared a Brief Document for identifying the Said Batim Lake as wetland;

4. And whereas, based on the Brief Document, Goa State Wetland Authority (GSWA) in the 11th meeting of the GSWA recommended the Government of Goa to draft notify the Said Batim Lake as a wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017.

5. Hence the Draft Notification was issued by the Department of Environment and Climate Change (DoE&CC), Government of Goa in the exercise of powers conferred under Rule 7 of Wetland (Conservation & Management) Rules, 2017, published for the information of the public with a view of inviting objections/suggestions thereof as required under sub-rule (6) of Rule 5 of Wetland (Conservation and Management) Rules, 2017 hereinafter referred to as the said rules.

6. And whereas the time for receiving objections is now over in the fixed duration the objections of the general public have been heard and decided, according to the said rules;

7. Hence this notification is issued by the Department of Environment and Climate Change (DoE&CC), Government of Goa, in exercise of powers conferred under Rule 7 of Wetland (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986) is hereby published for the information of the persons;

8. The extent of the wetland and its zone of influence is described in Schedule I of this notification;

9. Activities prohibited within the wetland and its zone of influence are listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules and listed in para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

10. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of the State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment and Climate Change (DoE&CC), O/o Goa State Biodiversity Board, Opposite Saligao Seminary, Saligao, Bardez, Goa, 403511, or at email-ms-gswa.goa@gov.in. Such regulations shall not apply for areas designated under other Acts and Rules and listed in para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

11. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules and listed in para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

12. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

13. All the pre-existing ownership rights and privileges pertaining to identified and notified wetlands will be maintained. Further, no pre-existing ownership rights or property will be transferred to GSWA as a part of this notification. The status quo of the existing ownership of the notified property will be maintained.

By order and in the name of the Governor of Goa.

Dr. Geeta S. Nagvenkar, Director (Environment & Climate Change).

Panaji, 13th March, 2023.

Schedule I: Location and Extent of Wetland and its Zone of Influence

1.1. Wetland

The Said Batim Lake admeasuring an area of 167869 sq. mts., surveyed under the following Survey Nos.

Taluka/Village	Survey No./ /Sub-Div. No.	Approximate area in sq. mts.	Survey No./ /Sub-Div. No.	Approximate area in sq. mts.
Tiswadi/Batim	123/1(P)	576	123/2(P)	195
	124/1	150	12/2	3900
	124/3(P)	4188	124/4(P)	40
	124/5(P)	4263	124/6	3775
	124/7	3350	125/1(P)	550
	125/2	2675	125/3	1950
	125/4	2100	125/5	2000
	125/6	1825	125/7	2200
	125/8	2000	125/9	1800
	125/10	3950	125/11	4475
	125/12	2375	125/13	2050
	125/14	2050	125/15	2100
	125/16	4450	125/17	2250
	125/18	2350	125/19	2100
	125/20	2275	125/21(P)	2261
	125/22(P)	1774	126/1(P)	951
	126/2(P)	2022	126/3(P)	3117
	126/4(P)	5219	126/5(P)	3282
	126/6(P)	20600	153/1(P)	502
	153/2	1150	153/3	975
	153/4	1050	153/5	925
	153/6	1875	153/7	1900
	153/8	1925	153/9(P)	2005
	153/10(P)	226	153/11(P)	18
	153/12(P)	2296	153/13(P)	1914
	153/14	1925	153/15	2500
	153/16	2525	153/17	2150
	153/18	275	153/19(P)	232

1	2	3	4	5
	159/1(P)	6	165/1(P)	1884
	165/2	4175	165/3(P)	707
	165/4(P)	418	165/5(P)	429
	165/6(P)	1142	165/7(P)	677
	165/8(P)	503	166/1	4900
	166/2(P)	195	166/3(P)	7810
	166/5(P)	4000		
	Waterbody	3062		
	Roads and nallas	3400		
	Grand Total	167869		

1.2. Boundary of area already designated under provisions of other Acts and Rules.

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Said Batim Lake falls under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Said Batim Lake falls under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Said Batim Lake falls under the above mentioned Act.

1.3. Zone of influence:

The Zone of influence of the Said Batim Lake admeasuring 140138 sq. mts., includes 50m buffer and the properties surveyed under the following Survey Nos.

Taluka/Village	Survey No./ /Sub-Div. No.	Approximate area in sq. mts.	Survey No./ /Sub-Div. No.	Approximate area in sq. mts.
Tiswadi/Batim	Buffer Zone			
	79/1(P)	683	79/13(P)	158
	79/14(P)	75	79/15(P)	54
	79/16(P)	18	80/1	400
	80/2	450	80/3	1375
	80/4	1350	80/5	700
	80/6	1250	80/7	75
	80/8	525	80/9	1425
	80/10(P)	724	80/11	975
	81/10(P)	118	81/16(P)	547
	81/17	550	81/18	600
	81/19	425	82/12(P)	32
	109/22(P)	319	109/24(P)	955
	109/25(P)	715	109/26	225
	109/27	1575	109/28	100
	109/29	450	109/30(P)	68
	110/1(P)	220	122/2(P)	6721
	122/3	2050	122/4(P)	929
	122/5	75	123/1(P)	615

1	2	3	4	5
	123/2(P)	122	124/3(P)	38
	124/4(P)	508	124/5(P)	12
	125/1(P)	832	125/21(P)	144
	125/22(P)	1160	126/1(P)	470
	126/2(P)	78	126/3(P)	313
	126/4(P)	251	126/5(P)	240
	126/6(P)	1782	127/1(P)	1141
	127/3(P)	1678	127/4	400
	127/5(P)	1497	128/1(P)	1295
	128/2	2475	128/3	1300
	129/1(P)	430	129/2(P)	1039
	151/1(P)	870	151/2(P)	452
	151/3(P)	474	151/4(P)	707
	152/1(P)	177	152/2(P)	116
	152/3(P)	154	152/4(P)	1180
	152/5(P)	1024	152/6(P)	418
	152/7(P)	442	152/8(P)	678
	152/9(P)	852	152/10(P)	819
	152/11(P)	795	153/1(P)	646
	153/9(P)	107	153/10(P)	287
	153/11(P)	982	153/19(P)	307
	154/1(P)	2170	154/2(P)	553
	154/3(P)	1286	154/5(P)	87
	154/6(P)	515	158/1(P)	1908
	158/2(P)	335	159/1(P)	3430
	159/2(P)	2065	159/3(P)	945
	159/4(P)	321	159/4-A	800
	159/5(P)	223	159/8(P)	838
	159/9(P)	243	164/1(P)	124
	164/2	1525	164/3(P)	3575
	164/4(P)	18	164/6(P)	72
	164/8(P)	3004	164/9	50
	165/1(P)	1400	165/3(P)	220
	165/4(P)	109	165/5(P)	70
	165/6(P)	84	165/7(P)	48
	165/8(P)	46	166/2(P)	18
	166/3(P)	1112	166/5(P)	172
	167/1(P)	1151	167/2	3325
	167/3(P)	33	167/4(P)	422
	167/5(P)	745	167/6	925
	167/15(P)	260	167/15-B	361
	167/16	675	167/17	75
	Road and Nallah	5609		
	Total	97165		

1	2	3	4	5
Zone of Influence				
Tiswadi/Batim	129/2(P)	254	130/3(P)	82
	130/4(P)	375	130/5(P)	508
	132/6(P)	75	132/7(P)	1014
	152/2(P)	36	152/1(P)	1428
	144/1(P)	1429	144/2(P)	10
	133/1(P)	127	133/2(P)	229
	137/2(P)	250	138/2(P)	1269
	139/1(P)	195	139/2(P)	413
	140/0(P)	428		
	Total	8122		
Tiswadi/Gancim	1/1(P)	76	1/2 (P)	288
	1/4 (P)	132	1/5 (P)	205
	2/1(P)	1589	2/2 (P)	125
	2/3 (P)	315	3/1 (P)	402
	3/2 (P)	1321	3/3(P)	639
	4/1(P)	230	4/2(P)	75
	4/3(P)	296	5/0(P)	420
	6/0(P)	4445	8/0(P)	937
	9/1(P)	410	9/2(P)	382
	9/3(P)	556	9/4(P)	771
	10/0(P)	1101	11/0(P)	1617
	12/1(P)	59	12/2(P)	86
	12/3(P)	63	12/4(P)	446
	16/1(P)	485	16/2(P)	124
	17/1(P)	111	17/2(P)	13
	17/3	200	18/1(P)	60
	18/2(P)	52	18/3(P)	3
	18/4(P)	21	18/5(P)	48
	18/6(P)	125	18/7(P)	825
	20/5(P)	770	20/6(P)	88
	20/7(P)	275	20/8(P)	292
	21/3(P)	80	21/4(P)	108
	21/5(P)	79	21/6(P)	90
	21/7(P)	83	21/8(P)	400
	21/9	375	21/10(P)	385
	21/11(P)	114	21/12(P)	340
	22/1(P)	357	23/1(P)	94
	23/2(P)	246	23/3(P)	580
	24/1(P)	107	25/35(P)	48
	25/36(P)	402	25/37	625
	25/38	975	26/1(P)	324
	26/2(P)	92	26/15(P)	334

1	2	3	4	5
	26/16	200	26/17(P)	264
	26/21(P)	1	26/22(P)	5
	26/23(P)	4	26/24(P)	8
	27/14(P)	48	27/15(P)	1000
	28/2(P)	1250	28/3(P)	2810
	28/8(P)	528	28/9(P)	662
	29/1(P)	410	29/3(P)	270
	29/4(P)	524		
	Road	151		
	Total	34851		
	Grand Total	140138		

The map of the wetland mean high flood level (depicted as a blue line) of the said Batim Lake with the Zone of influence is at Annexure I. (For an enlarged map to scale kindly visit <https://gswa.goa.gov.in/>)

1.4. For the purpose of this wetland known as the Said Batim Lake the same is located within the Revenue village of Batim.

1.5. For the purpose of this wetland known as the Said Batim Lake the Zone of Influence is located within the Revenue village of Batim and Gancim.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind;
2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration;
3. Manufacture and/or handling and/or storage and/or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008; Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016; electronic waste covered under the E-Waste (Management) Rules, 2016; and other acts and rules as notified by Central Government and State Government applicable to wetlands;
4. Solid waste dumping and plastic waste dumping covered under Municipal Solid Waste Management Rules, 2016;
5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and any other human settlements and/or activities;
6. Any construction of a permanent nature except for boat jetties within fifty meters (demarcated as a buffer zone on Annexure-I) from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
7. Poaching and illegal hunting covered Wildlife (Protection) Act, 1972 and amendments thereof;
8. Extraction of soil, mud, rock and sand for commercial purposes.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetland and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained.

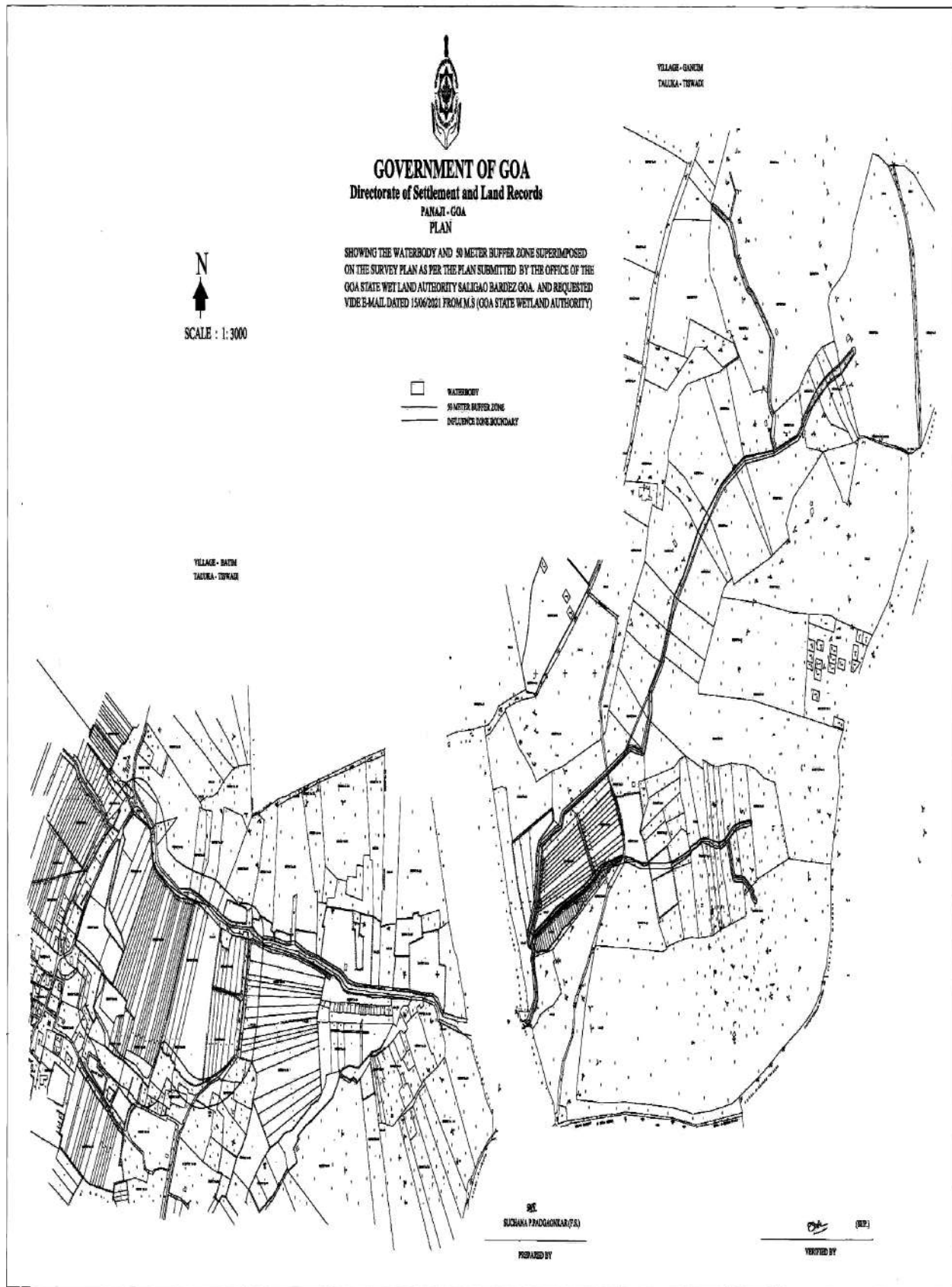
Activity	Restrictions	
	Within the boundary of wetland	Within the zone of influence
Withdrawal of water	Restricted withdrawal beyond the quantities permitted by WRD. New permissions shall be granted by WRD & GSWA	Water is used for agriculture and horticulture purposes in existing traditional practices will continue. However, any new permissions shall be granted by WRD & GSWA.
Cultivation of crops	Prohibited	Existing traditional crop cultivation practices will be allowed. Any activity that will affect the ecological character of the wetland will not be allowed.
Aquaculture	Regulated by Directorate of Fisheries, Goa	Regulated by Directorate of Fisheries, Goa. Existing traditional practices may be permitted.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

Schedule IV: List of activities permitted within the boundary of wetland and its zone of influence

Activity	Levels and types not requiring permission	
	Within the boundary of wetland	Within the zone of influence
Preservation of this water body and maintaining quality of its significant catchment area especially no development zone, steep slopes and tree cover areas to ensure sustainability of this water body for future water security of local area	The boundary of the wetlands may be reinforced using natural means so as to not disturb the ecological character of the water body	Permitted.
Plantation of trees	Prohibited	Permitted.
Community Fishing	Existing traditional methods are Permitted	Permitted.
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted.

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.



Notification

11-2/GSWA/2021-2022/Pub./1675

1. Whereas, there exists a water body known as Pali Lake admeasuring an area of 44664 sq. mts. located in village Davorlim - Dicarpale of Salcete Taluka, South Goa district, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Pali Lake"); which is more particularly described in Schedule I herein under;

2. And whereas, it is considered that for sustaining these values, the ecological character of the wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;

3. And whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules, 2017, the Department of Environment and Climate Change (DoE&CC) Government of Goa, through GSWA by engaging services of CSIR – NIO had prepared a Brief Document for identifying the Said Pali Lake as wetland;

4. And whereas, based on the Brief Document Goa State Wetland Authority (GSWA) in the 11th meeting of the GSWA recommended the Government of Goa to draft notify the Said Pali Lake as a wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017;

5. Hence the Draft Notification was issued by the Department of Environment and Climate Change (DoE&CC) Government of Goa in the exercise of powers conferred under Rule 7 of Wetland (Conservation & Management) Rules, 2017, published for the information of the public with a view of inviting objections/suggestions thereof as required under sub rule (6) of rule 5 of Wetland (Conservation and Management) Rules, 2017 hereinafter referred to as the said rules;

6. And whereas the time for receiving objections is now over in the fixed duration the objections of the general public have been heard and decided, according to the said rules;

7. Hence this notification is issued by the Department of Environment and Climate Change (DoE&CC), Government of Goa, in exercise of powers conferred under Rule 7 of Wetland (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986) is hereby published for the information of the persons;

8. The extent of the wetland and its zone of influence is described in Schedule I of this notification;

9. Activities prohibited within the wetland and its zone of influence are listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules and listed at para 1.2 (a), (b), and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

10. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment and Climate Change (DoE&CC), O/o Goa State Biodiversity Board, Opposite Saligao Seminary, Saligao, Bardez, Goa. 403511, or at email—ms-gswa.goa@gov.in. Such regulations shall not apply for areas designated under other Acts and Rules and listed at para 1.2 (a), (b), and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

11. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules and listed at para 1.2 (a), (b), and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

12. The Goa State Wetland Authority and the Ministry of Environment, Forest, and Climate Change shall monitor the enforcement of the provisions of this notification.

13. All the pre-existing ownership rights and privileges pertaining to identified and notified wetlands will be maintained. Further, no pre-existing ownership rights or property will be transferred to GSWA as a part of this notification. The status quo of the existing ownership of the notified property will be maintained.

By order and in the name of the Governor of Goa.

Dr. Geeta S. Nagvenkar, Director (Environment & Climate Change).

Panaji, 13th March, 2023.

Schedule I: Location and Extent of Wetland and its Zone of Influence

1.1. Wetland

The Said Pali Lake admeasuring an area of 44664 sq. mts., surveyed under the following Survey nos.

Taluka/Village	Survey No./Sub-Div. No.	Approximate area in sq. mts.
Salcete/Dicarpale-Davorlim	31/1(P)	44664
Total		44664

1.2. Boundary of area already designated under provisions of other Acts and Rules.

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Said Pali Lake falls under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Said Pali Lake falls under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Said Pali Lake falls under the above mentioned Act.

1.3. Zone of influence:

The Zone of influence of the Said Pali Lake admeasuring 295767 sq. mts., includes 50m buffer and the properties surveyed under the following Survey Nos.

Taluka/Village	Survey No./ /Sub-Div. No.	Approximate area in sq. mts.	Survey No./ Sub-Div. No.	Approximate area in sq. mts.
Salcete/Dicarpale	Buffer Zone			
	25/1(P)	980	25/3(P)	32
	25/4(P)	65	26/1(P)	680
	26/2	150	26/3	225
	26/4(P)	300	26/5(P)	55
	27/1(P)	2994	31/1(P)	42141
	Area Outside Sy. No. (Roads and Nallas)	313		
	Total	47935		
Salcete/Sao Jose De Areal	279/1(P)	2032	285/1(P)	1527
	286/17(P)	885	286/18(P)	1618
	Total	6062		
	Total Buffer	53997		

1	2	3	4	5
		Zone of Influence		
Salcete/Dicarpale	31/1(P) 25/1(P)	167951 50	27/1(P)	26204
	Total	194205		
Salcete/Dramapur	241/1(P)	8145		
	Total	8145		
Salcete/Sao Jose De Areal	285/1(P)	1060	279/1(P)	38360
	Total	39420		
	Total Zone of Influence	241770		
Grand Total 295767				

The map of the wetland mean high flood level (depicted as a blue line) of the said Pali Lake with the Zone of influence is at Annexure I. (For an enlarged map to scale kindly visit <https://gswa.goa.gov.in/>)

1.4. For the purpose of this wetland known as the Said Pali Lake the same is located within Revenue village of Dicarpale.

1.5. For the purpose of this wetland known as the Said Pali Lake the Zone of Influence is located within Revenue village of Dicarpale, Dramapur and Sao Jose De Areal.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind;
2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
3. Manufacture and/or handling and/or storage and/or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or Cells, 1989 or the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008; Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016; electronic waste covered under the E-Waste (Management) Rules, 2016; and other acts and rules as notified by Central Government and State Government applicable to wetlands.
4. Solid waste dumping and plastic waste dumping covered under Municipal Solid Waste Management Rules, 2016;
5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and any other human settlements and/or activities;
6. Any construction of a permanent nature except for boat jetties within fifty meters (demarcated as a buffer zone on Annexure – I) from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
7. Poaching and illegal hunting covered Wildlife (Protection) Act, 1972 and amendments thereof;
8. Extraction of soil, mud, rock and sand for commercial purposes.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetland and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained

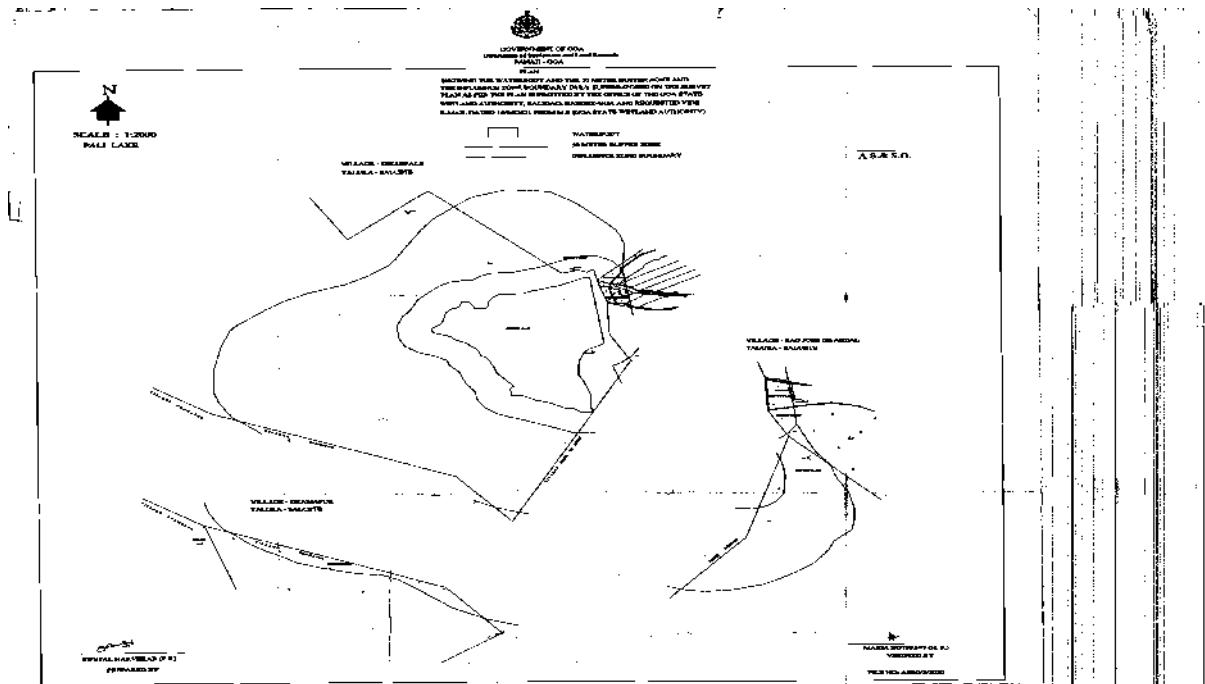
Activity	Restrictions	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I
Cultivation of crops	Prohibited within the wetland boundary	Existing traditional crop cultivation practices in the low-lying areas within the buffer will be allowed.
Plantation of trees	Prohibited	Planting indigenous trees permitted in buffer and zone of influence, excluding water channel.
Fishing	Only hook and line fishing permitted within the wetland	Permitted.
Grazing and wallowing	Regulated	Permitted.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

Schedule IV: List of activities permitted within the boundary of wetland and its zone of influence

Activity	Levels and types not requiring permission	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I
Withdrawal of water	Withdrawal of water by community by ensuring sustainable measures and without over extraction subject to approval of WRD and GSWA.	Permitted in consultation with local Biodiversity Management Committee and local Village Panchayat. Need to ensure no contamination of any type is allowed which serves as a source of degrading quality and ecological character of wetland.
Religious practices	Existing religious practices will be allowed. Any activity that will adversely affect the ecological character of the wetland will not be allowed.	Permitted. Any activity that will adversely affect the ecological character of the wetland will not be allowed.
Preservation of this water body and maintaining quality of its significant catchment area especially no development zone, steep slopes and tree cover areas to ensure sustainability of this water body for future water security of local area	The boundary of the wetlands may be restored or stabilized using natural means so as to not disturb the ecological character of the water body.	Permitted.
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted.

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.



11-2/GSWA/2022-2023/Pub./1676

1. Whereas, there exists a water body known as Durga Lake admeasuring an area of 2,31,921 sq. mts. located in village Chinchinim of Salcete Taluka, South Goa district, State of Goa, which is considered to be a critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Durga Lake"); which is more particularly described in Schedule I herein under;

2. And whereas, it is considered that for sustaining these values, the ecological character of the wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;

3. And whereas, in terms of sub-rule (1) of Rule 7 of the Wetlands (Conservation and Management) Rules, 2017, the Department of Environment and Climate Change (DoE&CC), Government of Goa, through GSWA by

engaging services of CSIR-NIO had prepared a Brief Document for identifying the Said Durga Lake as wetland;

4. And whereas, based on the Brief Document Goa State Wetland Authority (GSWA) in the 11th meeting of the GSWA recommended the Government of Goa to draft notify the Said Durga Lake as a wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017.

5. Hence the Draft Notification was issued by the Department of Environment and Climate Change (DoE&CC), Government of Goa in the exercise of powers conferred under Rule 7 of Wetland (Conservation & Management) Rules, 2017, published for the information of the public with a view of inviting objections/suggestions thereof as required under sub-rule (6) of Rule 5 of Wetland (Conservation and Management) Rules, 2017 hereinafter referred to as the said rules.

6. And whereas the time for receiving objections is now over in the fixed duration the objections of the general public have been heard and decided, according to the said rules;

7. Hence this notification is issued by the Department of Environment and Climate Change (DoE&CC), Government of Goa, in exercise of powers conferred under Rule 7 of Wetland (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986) is hereby published for the information of the persons;

8. The extent of the wetland and its zone of influence is described in Schedule I of this notification;

9. Activities prohibited within the wetland and its zone of influence are listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

10. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment and Climate Change (DoE&CC), O/o Goa State Biodiversity Board, Opposite Saligao Seminary, Saligao, Bardez, Goa, 403511, or at email – ms-gswa.goa@gov.in. Such regulations shall not apply for areas designated under other Acts and Rules and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

11. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

12. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

13. All the pre-existing ownership rights and privileges pertaining to identified and notified wetlands will be maintained. Further, no pre-existing ownership rights or property will be transferred to GSWA as a part of this notification. The status quo of the existing ownership of the notified property will be maintained.

By order and in the name of the Governor of Goa.

Dr. Geeta S. Nagvenkar, Director (Environment & Climate Change).

Panaji, 13th March, 2023.

Schedule I: Location and Extent of Wetland and its Zone of Influence

1.1. Wetland

The Said Durga Lake admeasuring an area of 2,31,921 sq. mts., surveyed under the following Survey Nos.

Taluka/ /Village	Survey No. / /Sub-Div. No.	Approximate area in sq. mts.	Survey No./ /Sub-Div. No.	Approximate area in sq. mts.
1	2	3	4	5
Salcete/Chinchinim	109/1(P)	1748	109/2(P)	1149
	109/3	700	109/4	625
	109/5	650	109/6	775
	109/7	250	109/8(P)	19
	109/9(P)	105	109/11(P)	63
	109/12(P)	147	109/13(P)	85
	109/14(P)	3129	109/15(P)	32

1	2	3	4	5
	109/16(P)	3594	109/17(P)	1521
	98/2(P)	180	98/2-F(P)	207
	98/5(P)	212	98/6(P)	91
	98/8(P)	487	98/9(P)	53
	98/10(P)	4	110/1	150
	110/2(P)	2028	110/3	5325
	110/4	3900	111/1(P)	19
	111/2(P)	424	111/3(P)	1165
	111/4(P)	2027	111/5(P)	2527
	108/1(P)	6181	108/2	10550
	108/3	2800	108/4	2125
	152/1	1900	152/2	1750
	152/3	2225	152/4	2275
	152/5	2175	152/6	2150
	152/7	2125	152/8	2225
	152/9	2325	152/10	2125
	152/11	500	151/1	3250
	151/2	3350	151/3(P)	6522
	151/4(P)	2363	151/5(P)	1360
	151/6(P)	1370	151/7(P)	3000
	151/7-A(P)	27	151/8	900
	151/9	375	151/10(P)	1140
	151/11(P)	1202	151/12(P)	2708
	151/13(P)	1859	151/14	300
	151/15(P)	281	151/16(P)	500
	125/1	2950	125/2	2900
	125/3(P)	2948	125/1-A	50
	125/2-A	46	125/3-A	55
	125/4(P)	2528	125/5(P)	1129
	125/6(P)	1053	125/8(P)	1985
	125/9(P)	1767	125/10	25
	125/11	600	125/12(P)	272
	125/13(P)	208	125/14(P)	192
	125/15(P)	252	125/16(P)	138
	125/17(P)	121	125/18(P)	346
	125/19(P)	295	125/20(P)	363
	125/21	75	125/22(P)	15
	124/1(P)	1863	124/19	250
	124/20	75	124/22	150
	124/23	300	124/24	275
	124/25	250	124/26(P)	204
	124/27	225	124/28	200

1	2	3	4	5
	124/29	200	124/30	200
	124/31	225	130/1(P)	681
	130/2(P)	1265	130/3(P)	1257
	130/4(P)	1072	130/5(P)	2552
	130/6(P)	1521	130/7(P)	1364
	130/8(P)	1286	130/9(P)	1090
	130/10(P)	530	130/11(P)	420
	130/12(P)	993	130/13(P)	315
	130/14(P)	296	130/15(P)	1181
	130/16(P)	1116	130/17(P)	1084
	130/18(P)	1302	130/19(P)	632
	130/20(P)	679	130/21(P)	644
	130/22(P)	736	130/23(P)	714
	130/24(P)	803	130/33(P)	943
	130/34(P)	613	130/35	125
	130/36	125	130/37	100
	130/38	25	131/1(P)	1965
	131/2(P)	1943	131/3(P)	1791
	131/4(P)	1906	131/5(P)	2032
	131/6(P)	1934	131/7(P)	3735
	131/8(P)	420	132/1(P)	1657
	132/2	50	132/3(P)	1412
	132/4(P)	1573	132/5(P)	1344
	132/6(P)	1326	132/7(P)	1432
	132/17(P)	1501	132/9(P)	1094
	132/11(P)	1066	132/12(P)	1285
	132/13(P)	1009	132/14(P)	922
	132/15(P)	815	132/16(P)	1333
	132/18	50	128/1(P)	361
	128/2(P)	385	128/3(P)	230
	128/4(P)	650	128/5(P)	415
	128/6(P)	408	128/7(P)	398
	128/8(P)	419	128/9(P)	214
	128/10(P)	198	128/11(P)	490
	128/12(P)	262	128/13(P)	221
	128/14(P)	589	128/15(P)	579
	128/16(P)	684	128/17(P)	700
	128/18(P)	366	128/19(P)	313
	128/20(P)	291	128/21(P)	293
	128/22(P)	273	128/23(P)	252

1	2	3	4	5
	128/24(P)	345	128/25(P)	40
	128/27(P)	177	129(P)	898
	149/2(P)	912	101/26(P)	481
	150/1	1475	150/2	1475
	150/3	1325	150/4	1225
	150/5	600	150/6	600
	150/7	1075	150/8	950
	150/9	775	150/10(P)	2038
	150/11	1625	150/12(P)	691
	150/13(P)	37	150/14(P)	278
	150/15(P)	490	150/16(P)	493
	150/17(P)	610	150/18(P)	350
	150/19(P)	352	150/20(P)	809
	150/21(P)	923	150/22(P)	987
	153/2(P)	357	153/3(P)	173
	153/4	25	153/5	25
	153/6	550	153/7	2325
	153/8(P)	80	153/9(P)	79
	153/10(P)	61	153/11(P)	57
	153/12(P)	593	153/13	200
	153/14	2325	153/15	2900
	Total	2,31,895		
	Area outside S. No. Nalla		26	
	G. Total	2,31,921		

1.2. Boundary of area already designated under provisions of other Acts and Rules

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Said Durga Lake falls under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Said Durga Lake falls under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Said Durga Lake falls under the above mentioned Act.

1.3. Zone of influence:

The Zone of influence of the said Durga Lake admeasuring 177889 sq. mts., includes 50m buffer and the properties surveyed under the following Survey Nos.

Taluka/ /Village	Survey No./ /Sub-Div. No.	Approximate area in sq. mts.	Survey No./ /Sub-Div. No.	Approximate area in sq. mts.
1	2	3	4	5
Salcete/Chinchinim	Buffer Zone			
	101/22(P)	180	101/23(P)	145
	101/24(P)	1540	101/25(P)	1950
	101/26(P)	169	103/6(P)	263
	103/7	250	103/8	250
	103/9	1650	103/10(P)	1571
	103/12(P)	33	109/1(P)	302
	109/2(P)	738	109/8(P)	206
	109/9(P)	20	109/10	125
	109/11(P)	87	109/12(P)	61
	109/13(P)	1290	109/14(P)	23
	109/15(P)	2668	109/16(P)	81
	109/17(P)	329	106/9(P)	71
	106/12(P)	95	106/13(P)	208
	106/15(P)	915	106/17(P)	43
	106/19(P)	41	108/1(P)	5119
	107/6-B(P)	160	107/7(P)	216
	107/6(P)	2515	107/8	50
	107/9(P)	562	107/10	125
	154/2(P)	145	154/3(P)	530
	154/6	775	154/10	750
	154/11	50	154/12	25
	154/13	25	154/14	25
	154/17	25	154/18	25
	154/19	100	154/20	25
	154/21	25	154/22	25
	154/9(P)	1640	154/5(P)	230
	154/7(P)	100	149/1(P)	2195
	149/2(P)	2613	149/3(P)	876
	142/1(P)	235	143(P)	6255
	150/10(P)	137	150/12(P)	209
	150/23	100	150/24	25
	150/13(P)	483	150/14(P)	347
	150/15(P)	385	150/16(P)	382
	150/17(P)	365	150/18(P)	200
	150/19(P)	198	150/20(P)	366
	150/21(P)	377	150/22(P)	363
	151/10(P)	435	151/11(P)	373
	151/12(P)	667	151/13(P)	541
	151/17	200	151/3(P)	253
	151/4(P)	237	151/5(P)	140
	151/6(P)	105	151/6-A	36

1	2	3	4	5
	151/7(P)	125	151/7-A(P)	87
	151/15(P)	19	151/16(P)	225
	126/1(P)	3941	126/2(P)	1236
	126/3	275	126/4	150
	126/5(P)	260	126/6(P)	280
	126/10(P)	85	126/11(P)	75
	126/12(P)	32	126/7(P)	263
	125/12(P)	228	125/13(P)	317
	125/14(P)	308	125/15(P)	248
	125/16(P)	112	125/17(P)	104
	125/18(P)	179	125/19(P)	305
	125/20(P)	238	125/22(P)	35
	125/3(P)	22	125/4(P)	487
	125/4-A	59	125/5-A	30
	125/6-A	30	125/8-A	49
	125/9-A(P)	36	125/7	25
	125/5(P)	496	125/6(P)	622
	125/8(P)	1215	125/9(P)	1088
	127/13(P)	75	127/10	600
	127/9	25	127/7(P)	520
	127/8(P)	445	127/1(P)	697
	127/2	450	127/3(P)	445
	127/4(P)	465	127/5(P)	893
	127/6	850	127/11(P)	137
	128/1(P)	364	128/2(P)	290
	128/3(P)	170	128/4(P)	450
	128/5(P)	235	128/6(P)	292
	128/7(P)	327	128/8(P)	331
	128/9(P)	186	128/10(P)	152
	128/11(P)	210	128/12(P)	138
	128/13(P)	154	128/14(P)	311
	128/15(P)	371	128/16(P)	291
	128/17(P)	200	128/18(P)	134
	128/19(P)	137	128/20(P)	134
	128/21(P)	82	128/22(P)	77
	128/23(P)	98	128/24(P)	155
	128/25(P)	135	128/26	275
	128/27(P)	173	141/12(P)	30
	141/14(P)	45	141/15(P)	416
	138/1	1000	138/2(P)	4025
	129(P)	127	132/10	125
	132/1(P)	718	132/3(P)	1063

1	2	3	4	5
	132/4(P)	1177	132/5(P)	1000
	132/6(P)	954	132/7(P)	1017
	132/17(P)	274	132/9(P)	856
	132/11(P)	684	132/12(P)	715
	132/13(P)	766	132/14(P)	578
	132/15(P)	710	132/16(P)	6315
	132/8(P)	612	132/19(P)	792
	135/21(P)	845	135/2(P)	291
	135/3(P)	286	135/4(P)	147
	135/5(P)	125	135/6(P)	128
	135/7(P)	139	135/8(P)	135
	135/9(P)	110	135/10(P)	255
	135/11(P)	120	135/12(P)	127
	135/14(P)	200	135/18(P)	137
	134/1(P)	195	133(P)	4035
	121/4(P)	398	121/6(P)	1365
	121/7(P)	2	121/9(P)	610
	121/11(P)	2	130/1(P)	95
	130/2(P)	510	130/3(P)	560
	130/4(P)	640	130/5(P)	1545
	130/6(P)	675	130/7(P)	625
	130/8(P)	806	130/9(P)	880
	130/10(P)	525	130/11(P)	375
	130/12(P)	745	130/13(P)	365
	130/14(P)	325	130/15(P)	736
	130/16(P)	690	130/17(P)	710
	130/18(P)	745	130/19(P)	361
	130/20(P)	386	130/21(P)	365
	130/22(P)	300	130/23(P)	321
	130/24(P)	306	130/33(P)	207
	130/34(P)	112	130/31	150
	130/32	125	130/29(P)	60
	130/30(P)	22	131/8(P)	1380
	131/9	425	131/1(P)	385
	131/2(P)	557	131/3(P)	634
	131/4(P)	369	131/5(P)	193
	131/6(P)	341	131/7(P)	740
	123/9(P)	518	124/26(P)	581
	124/26-A(P)	40	124/1(P)	900
	124/2(P)	25	124/3(P)	25
	124/11	475	124/14	75
	124/15	75	124/13	225
	124/12	150	124/17	100

OFFICIAL GAZETTE — GOVT. OF GOA
(SUPPLEMENT)

SERIES I No. 52

31ST MARCH, 2023

1	2	3	4	5
	124/18	100	124/16(P)	2900
	124/16-A(P)	185	124/9(P)	30
	124/7(P)	210	124/10(P)	25
	117/2(P)	1907	117/1(P)	1495
	116/1(P)	1165	116/9(P)	17
	116/10(P)	238	116/11(P)	740
	116/12(P)	407	116/13	400
	111/1(P)	115	111/2(P)	3495
	111/3(P)	1722	111/4(P)	1490
	111/5(P)	1123	111/4-A(P)	44
	111/5-A	78	98/1(P)	1886
	98/2(P)	820	98/2-F(P)	299
	98/2-G	505	98/2-A	347
	98/2-C(P)	278	98/5(P)	488
	98/6(P)	1255	98/7(P)	63
	98/8(P)	688	98/9(P)	372
	98/10(P)	1795	99/49(P)	878
	99/50	550	97/1(P)	30
	97/26(P)	56	97/27(P)	3
	110/2(P)	147	153/2(P)	793
	153/3(P)	127	153/8(P)	95
	153/9(P)	96	153/10(P)	64
	153/11(P)	68	153/12(P)	607
	153/1	75		
	Area outside S. No. Nalla		590	
	Area outside S. No. Road		2356	
Total			1,61,702	

Influence Zone

77/4(P)	374	80/1(P)	518
80/24(P)	690	80/26(P)	4
80/28(P)	18	80/29(P)	15
80/30(P)	11	80/31(P)	10
80/32(P)	8	80/33(P)	6
80/34(P)	7	81/1(P)	447
81/2(P)	115	82/6(P)	165
83/1(P)	513	83/3(P)	14
83/4(P)	7	83/9(P)	119
84/8(P)	74	84/13(P)	54
84/21(P)	60	84/24(P)	75
84/26(P)	60	84/27(P)	60
84/28(P)	64	94/1(P)	461
94/2(P)	157	94/3(P)	262
94/13(P)	77	94/23(P)	66

1	2	3	4	5
	94/25(P)	98	94/26(P)	36
	94/27(P)	87	94/28(P)	16
	94/29(P)	16	94/30(P)	27
	94/31(P)	35	94/32(P)	37
	94/33(P)	42	94/46(P)	33
	94/47(P)	93	94/49(P)	3
	94/55(P)	196	94/70(P)	470
	94/77(P)	18	94/78(P)	32
	95/1(P)	12	95/2(P)	158
	95/14(P)	104	95/15(P)	77
	95/16(P)	81	95/40	25
	95/42(P)	183	95/43(P)	410
	99/1(P)	108	99/10(P)	72
	99/19(P)	61	99/21(P)	12
	99/22(P)	11	99/28(P)	49
	99/29(P)	56	99/30(P)	75
	99/31(P)	65	99/32(P)	50
	99/37(P)	94	99/38(P)	142
	99/39(P)	145	99/40(P)	61
	99/41(P)	103	99/42(P)	3
	99/45(P)	106	99/46(P)	80
	99/47(P)	66	99/48(P)	72
	99/49(P)	23	101/2(P)	85
	101/5(P)	51	101/6(P)	53
	101/9(P)	73	101/12(P)	70
	101/13(P)	482	101/14	50
	101/15(P)	151	101/16(P)	89
	101/17(P)	100	101/18(P)	79
	101/4(P)	8	101/20(P)	71
	101/19(P)	86	101/24(P)	18
	101/21(P)	67	Area outside S. No. Nalla	6400
Total		16,187		
G. Total		1,77,889		

The map of the wetland mean high flood level (depicted as a blue line) of the said Durga Lake with the Zone of influence is at Annexure I. (For an enlarged map to scale kindly visit <https://gswa.goa.gov.in/>)

1.4. For the purpose of this wetland known as the Said Durga Lake the same is located within Revenue village of Chinchinim.

1.5. For the purpose of this wetland known as the Said Durga Lake the Zone of Influence is located within Chinchinim village of Salcete.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind;
2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration;

3. Manufacture and/or handling and/or storage and/or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008; Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016; electronic waste covered under the E-Waste (Management) Rules, 2016; and other acts and rules as notified by Central Government and State Government applicable to wetlands;

4. Solid waste dumping and plastic waste dumping covered under Municipal Solid Waste Management Rules, 2016;

5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and any other human settlements and/or activities;

6. Any construction of a permanent nature except for boat jetties within fifty meters (demarcated as a buffer zone on Annexure-I) from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,

7. Poaching and illegal hunting covered Wildlife (Protection) Act, 1972 and amendments thereof;

8. Extraction of soil, mud, rock and sand for commercial purposes.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetland and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained

Activity	Restrictions	
	Within the boundary of wetland	Within the zone of influence
Withdrawal of water	Restricted withdrawal beyond the quantities permitted by WRD	Water is used for agriculture and horticulture purposes in existing traditional practices will continue. However, any new permissions shall be granted by WRD & GSWA.
Cultivation of crops	Regulated. If and any agriculture or horticulture practices that are to be undertaken shall be granted by GSWA & Directorate of Agriculture, Goa	Existing traditional crop cultivation practices will be allowed. Any activity that will affect the ecological character of the wetland will not be allowed.
Aquaculture	Regulated by Directorate of Fisheries, Goa	Regulated by Directorate of fisheries, Goa. Existing traditional practices may be permitted.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

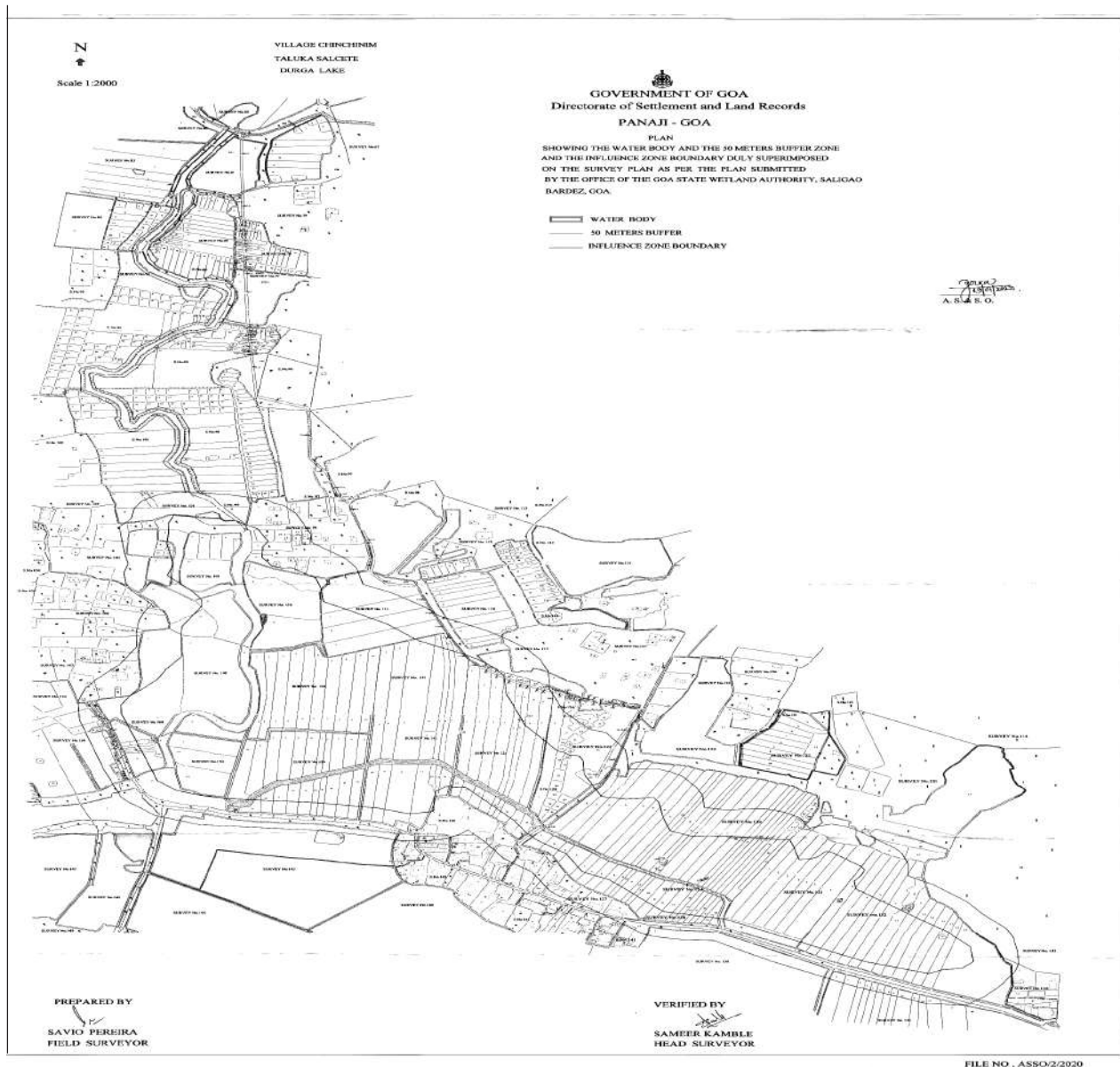
Schedule IV: List of activities permitted within the boundary of wetlands and its zone of influence

Activity	Level and types not requiring permission	
	Within the boundary of the wetland	Within the zone of influence
Religious practices	Existing religious practices will be permitted. Any activity that will adversely affect the ecological character of the wetland will not be allowed	Permitted. Any activity that will adversely affect the ecological character of the wetland will not be allowed.

Traditional fishery	Permitted	Permitted.
Plantation of trees	Prohibited	Permitted.
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted.

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

Annexure-I



Notification

11-2/GSWA/2021-2022/Pub./1677

1. Whereas, there exists a water body known as Tarvalem Lake or Pagar tollem admeasuring an area of 46700 sq. mts. located in village Shiroda of Ponda Taluka, South Goa district, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Tarvalem Lake"); which is more particularly described in Schedule I herein under;

2. And whereas, it is considered that for sustaining these values, the ecological character of the wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;

3. And whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules, 2017, the Department of Environment and Climate Change (DoE&CC) Government of Goa, through GSWA by engaging services of CSIR – NIO had prepared a Brief Document for identifying the Said Tarvalem Lake as wetland;

4. And whereas, based on the Brief Document Goa State Wetland Authority (GSWA) in the 11th meeting of the GSWA recommended the Government of Goa to notify the Said Tarvalem Lake as a wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017.

5. Hence the Draft Notification was issued by the Department of Environment and Climate Change (DoE&CC) Government of Goa in the exercise of powers conferred under Rule 7 of Wetland (Conservation & Management) Rules, 2017, is hereby published for the information of public.

6. And whereas, the time for receiving objections is now over in the fixed duration the objections of the general public have been heard and decided, according to the said rules;

7. Hence this notification is issued by the Department of Environment and Climate Change (DoE&CC), Government of Goa, in exercise of powers conferred under Rule 7 of Wetland (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986) is hereby published for the information of the persons;

8. The extent of the wetland and its zone of influence is described in Schedule I of this notification;

9. Activities prohibited within the wetland and its zone of influence are listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules and listed at para 1.2 (a), (b), and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

10. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment and Climate Change (DoE&CC), O/o Goa State Biodiversity Board, Opposite Saligao Seminary, Saligao, Bardez, Goa, 403511, or at email—ms-gswa.goa@gov.in. Such regulations shall not apply for areas designated under other Acts and Rules and listed at para 1.2 (a), (b), and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

11. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules and listed at para 1.2 (a), (b), and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

12. The Goa State Wetland Authority and the Ministry of Environment, Forest, and Climate Change shall monitor the enforcement of the provisions of this notification.

13. All the pre-existing ownership rights and privileges pertaining to identified and notified wetlands will be maintained. Further, no pre-existing ownership rights or property will be transferred to GSWA as a part of this notification. The status quo of the existing ownership of the notified property will be maintained.

By order and in the name of the Governor of Goa.

Dr. Geeta S. Nagvenkar, Director (Environment & Climate Change).

Panaji, 13th March, 2023.

Schedule I: Location and Extent of Wetland and its Zone of Influence

1.1. Wetland

The Said Tarvalem Lake admeasuring an area of 46700 sq. mts., surveyed under the following Survey Nos.

Taluka/ Village	Survey No./ /Sub – Div. No.	Approximate area in sq. mts.
Ponda/Shiroda	415/1	44500
	415/2	2200
Total		46700

1.2. Boundary of area already designated under provisions of other Acts and Rules.

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Said Tarvalem Lake falls under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Said Tarvalem Lake falls under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Said Tarvalem Lake falls under the above mentioned Act.

1.3. Zone of influence:

The Zone of influence of the Said Tarvalem Lake admeasuring 822589 sq. mts., includes 50m buffer and the properties surveyed under the following Survey Nos.

Taluka/Village	Survey No./Sub-Div. No.	Approximate area in sq. mts.
Ponda/Shiroda	Buffer Zone	
	408/1(P)	1688
	410/1(P)	12500
	413/1(P)	1720
	414/1(P)	23539
	416/1(P)	7163
	417/1(P)	28262
	418/1(P)	4483
	419/1(P)	23179
	420/1(P)	4262
	Area outside survey Nos. (Roads and nalla)	294
Total		107090

Zone of Influence		
	408/1(P)	1877
	409/1(P)	3035
	410/1(P)	177638
	411/1(P)	33068
	412/1(P)	44714
	414/1(P)	45037
	413/1(P)	84127
	416/1(P)	53108
	417/1(P)	40573
	418/1(P)	47181
	419/1(P)	29543
	591/1(P)	90077
	Area outside survey Nos. (Roads and nalla)	631
	Total	650609
Ponda/Borim	Zone of Influence	
	118/1(P)	53899
	155/1(P)	3169
	156/1(P)	7356
	157/1(P)	466
	Total	64890
Grand Total		822589

The map of the wetland mean high flood level (depicted as a blue line) of the said Tarvalem Lake with the Zone of influence is at Annexure I. (For an enlarged map to scale kindly visit <https://gswa.goa.gov.in/>)

1.4. For the purpose of this wetland known as the said Tarvalem Lake the same is located within Revenue village of Shiroda.

1.5. For the purpose of this wetland known as the said Tarvalem Lake the Zone of Influence is located within Revenue village of Shiroda and Borim.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind;
2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
3. Manufacture and/or handling and/or storage and/or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008; Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016; electronic waste covered under the E-Waste (Management) Rules, 2016; and other acts and rules as notified by Central Government and State Government applicable to wetlands.
4. Solid waste dumping and plastic waste dumping covered under Municipal Solid Waste Management Rules, 2016;
5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and any other human settlements and/or activities;

6. Any construction of a permanent nature except for boat jetties within fifty meters (demarcated as a buffer zone on Annexure – I) from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,

7. Poaching and illegal hunting covered Wildlife (Protection) Act, 1972 and amendments thereof;

8. Extraction of soil, mud, rock and sand for commercial purposes.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetland and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained

Activity	Restrictions	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I
Grazing and wallowing	Regulated	Permitted.
Withdrawal of water for irrigation or plantation	Withdrawal of water by community for irrigating and maintaining existing by ensuring sustainable measures and without over extraction subject to approval of WRD and GSWA	Permitted in consultation with local Biodiversity Management Committee and local Village Panchayat. Need to ensure no contamination of any type is allowed which serves as a source of degrading quality and ecological character of wetland.
Cultivation of crops	Prohibited within the wetland boundary	Existing traditional crop cultivation practices in the low-lying areas within the buffer will be allowed.
Plantation of trees	Prohibited.	Planting indigenous trees Permitted in buffer and zone of influence, excluding water channel

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

Schedule IV: List of activities permitted within the boundary of wetlands/wetlands complex and its zone of influence

Activity	Levels and types not requiring permission	
	Within the boundary of the wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I
Religious practices	Existing religious practices will be allowed. Any activity that will adversely affect the ecological character of the wetland will not be allowed	Permitted. Any activity that will adversely affect the ecological character of the wetland will not be allowed.
Fishing	Only hook and line fishing permitted within the wetland	Permitted.
Preservation of this water body and maintaining quality of its significant catchment area especially no development zone, steep slopes and tree cover areas	The boundary of the wetlands may be restored or stabilized using natural means so as to not disturb the ecological character of the water body.	Permitted.

to ensure sustainability of
this water body for future
water security of local area

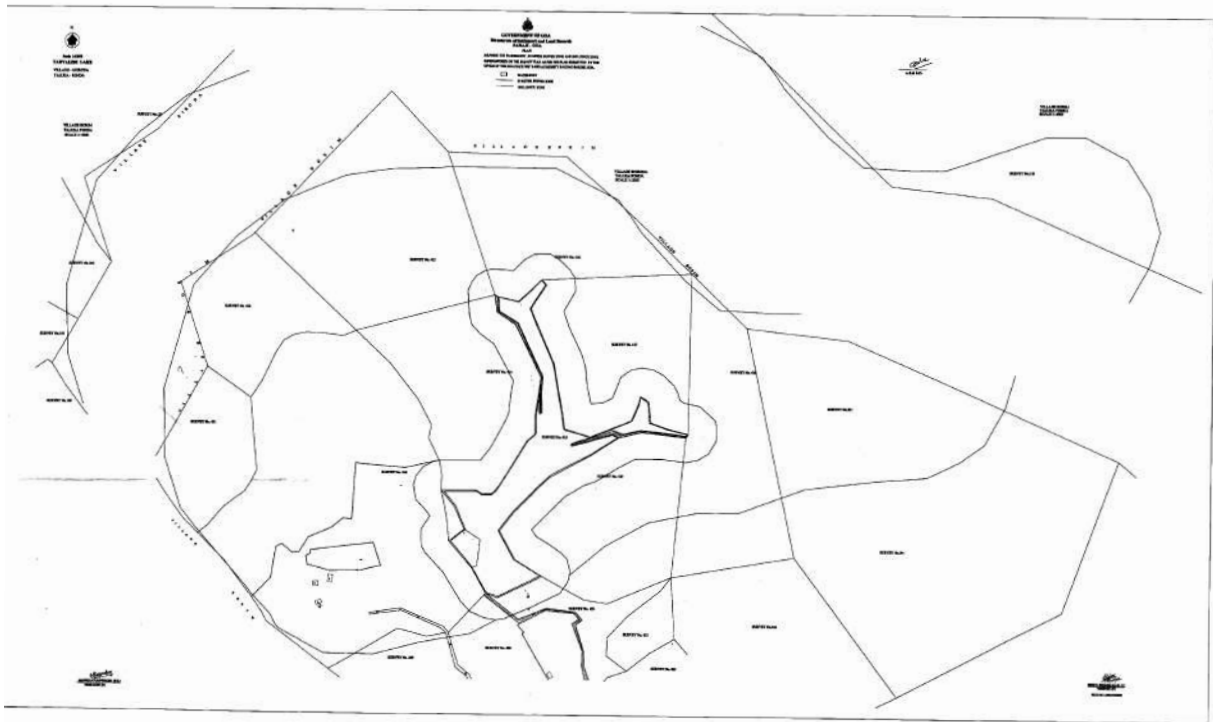
Deciding best possible wise
use of wetland without
affecting or impacting its
ecological character and
services offered presently

Permitted

Permitted

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

Annexure-I



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Notification

No. 5-516-2021/ARQZ/GEN/1626

In exercise of the powers vested in me under Section 8 of Goa Co-operative Societies Act, 2001, "Jai Durga Mata Self Help Group Co-op. Society Ltd.", Tembewada, Nagarcem, Canacona-Goa is registered under Code Symbol No. GEN-(C)-516/Quepem-Goa/2021.

Sd/- Suraj S. Ghaisas, Asst. Registrar, Quepem Zone (Co-op. Societies).

Quepem, 08th January, 2021.

Certificate of Registration

"Jai Durga Mata Self Help Group Co-op. Society Ltd.", Tembewada, Nagarcem, Canacona-Goa has been registered on 08-01-2021 and it bears registration Code Symbol No. GEN-(C)-516/Quepem-Goa/2021 and it is classified as "General Society" under sub-classification No. 12-(C)-other society in terms of Rule 8 of Goa Co-operative Societies Rules, 2003.

Sd/- Suraj S. Ghaisas, Asst. Registrar, Quepem Zone (Co-op. Societies).

Quepem, 08th January, 2021.

Notification

No. ARCS/OZ/YSMSHGCSL/2021/1627

In exercise of the powers vested in me under Section 8 of Goa Co-operative Societies Act, 2001, "Yuva Swaraj Mahila Self Help Group Co-op. Society Ltd.", Vastwada, Curchorem-Goa is registered under Code Symbol No. RCSQZ2021220002.

Sd/- Suraj S. Ghaisas, Asst. Registrar, Quepem Zone (Co-op. Societies).

Quepem, 30th June, 2021.

Certificate of Registration

"Yuva Swaraj Mahila Self Help Group Co-op. Society Ltd., Vastwada, Curchorem - Goa has been registered on 30-06-2021 and it bears registration Code symbol No. RCSQZ2021220002 and it is classified as "General Society" under sub-classification No. 12-(C)-Other Society in terms of Rule 8 of the Goa Co-operative Societies Rules, 2003.

Sd/- Suraj S. Ghaisas, Asst. Registrar, Quepem Zone (Co-op. Societies).

Department of Education, Art & Culture

Directorate of Higher Education

Relieving Order

No. 8/1/2017-Filling/Principal/5184

Read: (1) Memorandum No. 8/1/2017-Filling/Principal/3157 dated 31-08-2021.

(2) Order No. 8/1/2017-Filling/Principal/5014 dated 23-11-2021.

Dr. Shashank Shamrao Maktedar, Associate Professor in Vocal and holding the post of Principal on officiating basis in Goa College of Music, Altinho, Panaji-Goa, hereby stands relieved with immediate effect from his duties to join as Principal in Goa College of Music, Altinho, Panaji-Goa.

Prasad Lolayekar, IAS, Director (Higher Education).

Porvorim, 29th November, 2021.

Department of Environment & Climate Change**Notification**

No. 11-2/GSWA/2021-22/Notification/897

- Whereas, there exists a water body known as Pilerne Lake or Saulem tollem admeasuring an area of 46010 sq. mts. located in village Pilerne of Bardez Taluka, North Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Pilerne Lake"); which is more particularly described in Schedule I herein under;
- And whereas, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;
- And whereas, in terms of sub-rule (1) of Rule 7 of the Wetlands (Conservation and Management) Rules 2017, the Department of Environment and Climate Change, Government of Goa, through GSWA by engaging services of CSIR-NIO prepared a Brief Document for identifying the said Pilerne Lake as wetland;

4. And whereas, based on the Brief Document, Goa State Wetland Authority (GSWA) in the 10th meeting of the GSWA has recommended the Government of Goa to notify the said Pilerne Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017;
5. Now therefore, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017;
6. Whereas, the draft of the notification, which was published in the Official Gazette of Government of Goa 19-11-2020 for general public with a view of inviting objections in respect thereof as required under sub-rule (6) of Rule 5 of Wetland (Conservation and Management) Rules, 2017 hereinafter referred to as the said rules;
7. And whereas, the time for receiving objections is now over in the fixed duration the objections of the general public have been heard and decided, according to the said rules;
8. Hence this Notification, is issued by the Department of Environment and Climate Change (DoE&CC), Government of Goa, in the exercise of powers conferred under Rule 7 of Wetland (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of persons;
9. The extent of the wetland and its zone of influence is described in Schedule I of this notification;
10. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas;
11. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment and Climate Change, O/o Goa State Biodiversity Board, opposite Saligao Seminary, Saligao, Bardez, Goa 403511 or at email—ms-gswa.goa@gov.in/goa wetland@gmail.com Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.
12. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.
13. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.
14. All the pre-existing ownership rights and privileges pertaining to identified and notified wetlands will be maintained. Further no pre-existing ownership rights or property will be transferred to GSWA as a part of this notification. The status quo of the existing ownership of the notified property will be maintained.

By order and in the name of the Governor of Goa.

Dasharath M. Redkar, Director & ex officio Jt. Secretary (Environment & CC).

Panaji, 29th November, 2021.

Schedule I: Location and Extent of Wetland and its Zone of Influence

1.1 Wetland

The said Pilerne Lake admeasuring an area of 46010 sq. mts., surveyed under Survey No.

Taluka Village	Survey No./Sub- Div. No.	Approximate area in sq. mts.
Bardez/	205/1	850
Pilerne	205/2	40850
	205/3(P)	860
	205/4	3100
	205/5	350
	Total	46010

1.2 Boundary of area already designated under provisions of other Acts and Rules.

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Pilerne Lake fall under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof. No area of the proposed wetland known as Pilerne Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Pilerne Lake fall under the above mentioned Act.

1.3. Zone of influence:

The Zone of influence of the said Pilerne Lake admeasuring 132825 sq. mts., includes the properties surveyed under the following Survey No.

Taluka Village	Survey No./Sub- Div. No.	Approximate area in sq. mts.
Bardez/ Pilerne	Buffer Zone	
	36/1(P)	50
	37/1(P)	17306
	196/1(P)	604
	197/1(P)	588
	204/1(P)	7289
	205/3(P)	115
	206/2(P)	1010
	206/2-B	495
	206/2-A(P)	797
	206/3(P)	2354
	207/1(P)	465
	207/2(P)	461
	207/3(P)	3740
	207/4	125
	208/1(P)	523
	208/2(P)	768
	208/3-A(P)	9667
	208/3(P)	8514
	Area Outside Nos. (Roads and nalla)	3823
Zone of Influence		
	33/1(P)	269
	34/1(P)	1146
	35/1(P)	1326
	36/1(P)	4908
	36/4(P)	760
	36/4-D(P)	45
	37/1(P)	15630
	206/3(P)	125

206/4(P)	163
207/1(P)	123
207/2(P)	323
207/3(P)	375
207/5(P)	272
208/2(P)	480
208/3-A(P)	214

Area outside survey
No. (Roads and nallahs) 1962

Total 132825

The map of wetland boundary of the said Pilerne Lake with the Zone of influence is at Annexure I. (For Enlarged to scale map kindly visit <https://gswa.goa.gov.in/>)

1.4 For the purpose of this wetland known as the said *Pilerne Lake* the same is located within Revenue village of Pilerne.

1.5 For the purpose of this wetland known as the said *Pilerne Lake* the zone of influence is located within Revenue village of Pilerne.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind;
2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
3. Manufacture and/or handling and/or storage and/or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, use, Import, Export and Storage of Hazardous Micro-organisms genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; Hazardous and other Wastes (Management, Handling and Trans boundary Movement) Rules, 2016; electronic waste covered under the E-Waste (Management) Rules, 2016; and other acts and rules as notified by Central Government and State Government applicable to wetlands.
4. Solid waste dumping and plastic waste dumping covered under Municipal Solid Waste Management Rules, 2016;

5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and any other human settlements and/or activities;
 6. Any construction of a permanent nature except for boat jetties within fifty meters (demarcated as buffer zone on Annexure - I) from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
 7. Poaching and illegal hunting covered Wildlife (Protection) Act, 1972 and amendments thereof;
 8. Extraction of Soil, Mud, Rock and sand for commercial purpose.
[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]
- Schedule III: List of activities regulated within the boundary of wetland and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained.

Activity	Restrictions	
	Within the Boundary of wetland as shown in Annexure I	Within the Zone of influence as shown in Annexure I
Cultivation of Crops	Prohibited	Existing traditional crop cultivation practices in the low-lying areas downstream within the zone of influence will be allowed.
Fishing	Regulated by Fisheries Department and local bodies	Regulated by Fisheries Department Existing traditional practices may be permitted.
Aquaculture	Regulated as per norms of Fisheries Department and in consultation with local bodies.	Permitted.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

Schedule IV: List of activities permitted within the boundary of wetlands/wetlands complex and its zone of influence.

Activity	Levels and types not requiring permission	
	Within the Boundary of wetland as shown in Annexure I	Within the Zone of influence as shown in Annexure I
Withdrawal of water	Water is used for agriculture and horticulture purposes and existing traditional practices will continue. However, any new permissions shall be granted by WRD and LMC in consultation with GSWA	Permitted with the approval of GSWA and WRD.
Religious practices	Existing religious practices such as Ganesh idols immersion (except PoP) will be allowed. No activity that will adversely affect the ecological character of the wetland	Permitted.
Grazing and wallowing	Permitted	Permitted.
Preservation of this water body and maintaining quality of its significant	The boundary of the wetlands may be reinforced using natural means	Permitted.

catchment area especially no development zone, steep slopes and tree cover areas to ensure sustainability of this water body for future water security of local area

so as to not disturb the ecological character of the water body

Plantation of trees

Prohibited

Planting of indigenous species of plants is permitted in zone of influence, excluding water channels.

Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently

Permitted

Permitted.

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

Department of Home

Home—General Division

Order

No. 19/6/2020-HD(G)/4039

In exercise of the powers conferred by sub-section (1) of Section 3 of the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Act, 1988 (Central Act 46 of 1988) (hereinafter called as the "said Act") and in supersession of the Government Order No.19/1/2003/HD(G) dated 18-06-2003, published in the Official Gazette, Series II No.12 dated 19-06-2003, the Government of Goa hereby specially empowers the Secretary (Home), Government of Goa, for the purpose of said Section 3 of the said Act.

By order and in the name of the Governor of Goa.

Pritidas U. Gaonkar, Under Secretary (Home-I).

Porvorim, 1st December, 2021.

Department of Personnel

Order

No. 7/3/2019-PER/3027

Director, Information Technology shall hold the charge of the post of Managing Director, Goa Information Technology Development Corporation (GITDC), in addition to her own duties, with immediate effect.

By order and in the name of the Governor of Goa.

Vishal C. Kundaikar, Under Secretary (Personnel-I).
Porvorim, 24th November, 2021.

Order

No. 22/10/2018-PER/3039

Shri Abhishek Dhanias, IPS (AGMUT 2012), Superintendent of Police (HQ) shall hold the additional charge of Superintendent of Police (South), Goa, in addition to his own duties, with immediate effect.

By order and in the name of the Governor of Goa.

Nathine S. Araujo, Under Secretary (Personnel-II).
Porvorim, 26th November, 2021.

Order

No. 5/1/2018-PER/3068

On the recommendation of the Goa Services Board and with the approval of the Government, the transfer and posting of the following Junior Scale Officer of Goa Civil Service is ordered in public interest:-

Sr. No.	Name and present posting of the officer	Posted as
1.	Shri Pandurang T. Talgaonkar, General Manager, GIDC with additional charge of SLAO, Tourism	Deputy Collector & SDO, Sanguem.

Shri Sohan Uskaikar, Deputy Director (Agriculture) shall hold the charge of General Manager, GIDC in addition to his own duties.

Shri Raju R. Dessai, Deputy Director (Panchayat), South shall hold the charge of Administrator of Comunidade, South Zone in addition to his own duties.

Shri Aleixo Vaz, Deputy Director (Admn.), Fire & Emergency shall hold the charge of SLAO, Tourism in addition to his own duties.

11-2/GSWA/2022-2023/Pub./901

1. Whereas, there exists a water body known as Bondvol Lake admeasuring an area of 75894 sq. mts. located in village Calapur of Tiswadi Taluka, North Goa district, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Bondvol Lake"); which is more particularly described in Schedule I herein under;

2. And whereas, it is considered that for sustaining these values, the ecological character of the wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;

3. And whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules, 2017, the Department of Environment and Climate Change (DoE&CC) Government of Goa, through GSBB had prepared a Brief Document for identifying the said Bondvol Lake as wetland;

4. And whereas, based on the Brief Document Goa State Wetland Authority (GSWA) in the 6th meeting of the GSWA recommended the Government of Goa to notify the said Bondvol Lake as a wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017.

5. Subsequently, the Government of Goa accepted the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017 and the draft of the notification was published in the Official Gazette of Goa vide notification No. GSWA/2019-20/Bondvol Notification/026/085 dated 07-05-2020 and corrigendum No. GSWA/2019-20/Bondvol Notification/026/085/568 dated 10-09-2020 for the general public with a view of inviting objections in respect thereof as required under sub-rule (6) of rule 5 of Wetland (Conservation and Management) Rules, 2017 hereinafter referred to as the said rules.

6. And whereas, after considering the objections, grievances, and suggestions received, from the general public and concerned stakeholders as per rules, and the same has been incorporated & the necessary revisions in the notification are ensured. However, due to further revisions in the area to be notified in the draft notified wetland, it was felt necessary by GSWA in its 8th GSWA meeting to renotify the draft notification of Bondvol Lake with a view of inviting objections in respect thereof as required under sub-rule (6) of rule 5 of the said rule pertaining to the areas which are added and/or revised in the previous notification due to the revisions.

7. And whereas the time for receiving objections is now over in the fixed duration the objections of the general public have been heard and decided, according to the said rules.;

8. Hence this Notification, is issued by the Department of Environment and Climate Change (DoE&CC), Government of Goa, in the exercise of powers conferred under Rule 7 of Wetland (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of persons.;

9. The extent of the wetland and its zone of influence is described in Schedule I of this notification;

10. Activities prohibited within the wetland and its zone of influence are listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts

and Rules and listed at para 1.2 (a), (b), and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

11. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment and Climate Change (DoE&CC), O/o Goa State Biodiversity Board, Opposite Saligao Seminary, Saligao, Bardez, Goa. 403511, or at email – ms-gswa.goa@gov.in. Such regulations shall not apply for areas designated under other Acts and Rules and listed at para 1.2 (a), (b), and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

12. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules and listed at para 1.2 (a), (b), and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

13. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

14. All the pre-existing ownership rights and privileges pertaining to identified and notified wetlands will be maintained. Further, no pre-existing ownership rights or property will be transferred to GSWA as a part of this notification. The status quo of the existing ownership of the notified property will be maintained.

By order and in the name of the Governor of Goa.

Dasharath M. Redkar, Director (Environment & Climate Change).

Panaji, 14th October, 2022.

Schedule I: Location and Extent of Wetland and its Zone of Influence

1.1. Wetland

The Said Bondvol Lake admeasuring an area of 75894 sq. mts., surveyed under the following Survey Nos.

Taluka/Village	Survey No./Sub-Div. No.	Approximate Area in sq. mts.
Tiswadi/Calapur	143/1	54544
	144/1	21350
Total		75894

1.2. Boundary of area already designated under provisions of other Acts and Rules

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Said Bondvol Lake falls under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Said Bondvol Lake falls under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Said Bondvol Lake falls under the above mentioned Act.

1.3. Zone of influence:

The Zone of influence of the Said Bondvol Lake admeasuring 114536 sq. mts., includes the properties surveyed under the following Survey Nos.

Taluka/Village	Survey No./Sub-Div. No.	Approximate Area in sq. mts.
Tiswadi/Calapur	Buffer Zone	
	84/1(P)	797
	85/1(P)	5324
	85/2(P)	1230
	86/1(P)	6383
	86/1 – A(P)	1410
	87/1(P)	10000
	129/1(P)	6490
	131/1 (P)	11726
	145/2(P)	1861
	192/1(P)	3945
	193/1(P)	18970
	197/1(P)	7890
	198/1(P)	2360
	199/1(P)	12592
	Area outside survey Nos. (Roads and nalla)	510
	Total	91488
	Zone of influence	
	87/1(P)	225
	129/1(P)	1414
	128/1(P)	8
	131/1(P)	9593
	132/1(P)	80
	193/1(P)	811
	197/1(P)	1002
	198/1(P)	392
	199/1(P)	3412
	202/1(P)	1550
	202/1 – A(P)	83
	224/1(P)	481
	224/1 – A(P)	77
	225/1(P)	912
	226/1(P)	12
	Area outside survey No. (Roads and nallahs)	2996
	Total	23048
Grand Total		114536

The map of the wetland mean high flood level (depicted as a blue line) of the said Bondvol Lake with the Zone of influence is at Annexure I. (For an enlarged map to scale kindly visit <https://gswa.goa.gov.in/>)

1.4. For the purpose of this wetland known as the Said Bondvol Lake the same is located within the Revenue village of Calapur (Village Panchayat st. Cruz).

1.5. For the purpose of this wetland known as the Said Bondvol Lake the Zone of Influence is located within the Revenue village of Calapur (Village Panchayat st. Cruz).

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind;
2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
3. Manufacture and/or handling and/or storage and/or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008; Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016; electronic waste covered under the E-Waste (Management) Rules, 2016; and other acts and rules as notified by Central Government and State Government applicable to wetlands.
4. Solid waste dumping and plastic waste dumping covered under Municipal Solid Waste Management Rules, 2016;
5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals affecting the ecological character of the wetland from industries, cities, towns, villages and any other human settlements and/or activities;
6. Any construction of a permanent nature except for boat jetties within fifty meters (demarcated as a buffer zone on Annexure-I) from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
7. Poaching and illegal hunting covered Wildlife (Protection) Act, 1972 and amendments thereof;
8. Extraction of soil, mud, rock and sand for commercial purposes.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetland and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained

Activity	Restrictions	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I
Grazing and wallowing	Regulated	Permitted
Cultivation of crops	Due to existing spring at the base of the wetland in the core wetland area, cultivation shall be limited to the surrounding of the core water body in the season as grown traditionally.	Existing traditional paddy cultivation practices in the low-lying areas downstream within the zone of influence will be allowed.

Plantation of trees	Prohibited in the core area of wetland as demarcated in Annexure 1	Planting of indigenous species of plants is permitted in zone of influence, excluding water channels
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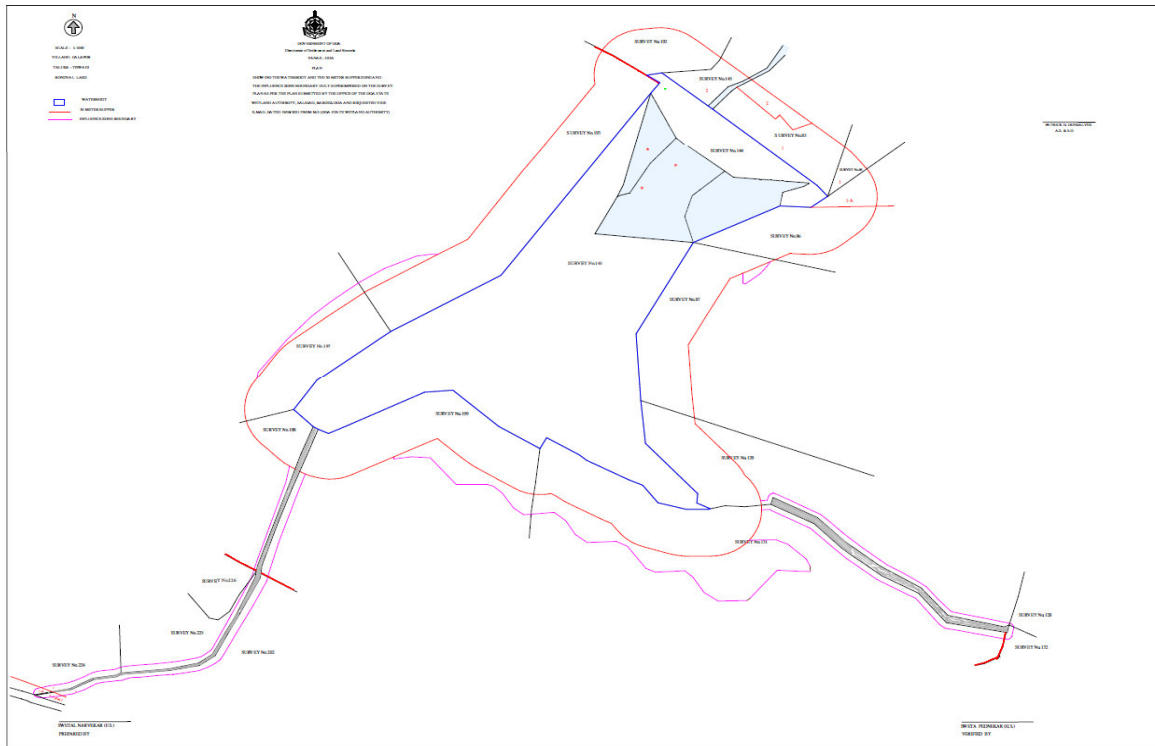
Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect the ecological character of the wetland.

Schedule IV: List of activities permitted within the boundary of wetland and its zone of influence

Activity	Levels and types not requiring permission	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I
Withdrawal of water	Withdrawal of water by the community by ensuring sustainable measures and without over-extraction subject to the approval of WRD and GSWA. The operational sluice gate is provisional and operated by WRD for effective management	Permitted in consultation with local Biodiversity Management Committee and local Village Panchayat. Need to ensure no contamination of any type is allowed which serves as a source of degrading quality and ecological character of wetland.
Religious practices	Existing religious practices such as Ganesh idols immersion (except PoP) will be allowed	Permitted except the activities that will adversely affect the ecological character of the wetland.
Preservation of this water body and maintaining quality of its significant catchment area especially no development zone, steep slopes and tree cover areas to ensure sustainability of this water body for future water security of local area	The boundary of the wetlands may be restored or stabilized using natural means so as to not disturb the ecological character of the water body.	Permitted
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

Annexure I



Goa Legislature Secretariat

Notification

LA/Admn./2022/2076

In exercise of the powers conferred under Article 187 of the Constitution of India, the Governor of Goa, after consultation with the Speaker of the Goa Legislative Assembly is hereby pleased to make the following amendments to the rules relating to recruitment of Group 'A' and 'B' (Gazetted) posts in the Goa Legislature Secretariat in supersession of the existing Recruitment Rules for the relevant posts.

1. *Short title.*— These Rules may be called 'the Goa Legislature Secretariat Group 'A' and 'B' (Gazetted) Recruitment Rules, 2022'.

2. *Application.*— These rules shall apply to the post specified in column 1 of the Schedule

to these rules (hereinafter called as the "said Schedule").

3. *Number, classification and scales of pay.*— The number of posts, classification of the said posts and the scales of pay attached thereto shall be as specified in Columns 2 to 4 of the said Schedule.

4. *Power to relax.*— Where the Board, Goa Legislature Secretariat is of the opinion that it is necessary or expedient to do so, it may by order, for reasons to be recorded in writing, relax the provisions of these rules with respect to the period of probation or required number of years in service in particular grade of any posts, class or category or persons.

5. These rules will come into force with immediate effect.

Reg. No. RNP/GOA/32/2021-2023

RNI No. GOAENG/2002/6410

Panaji, 30th September, 2021 (Asvina 8, 1943)

SERIES I No. 27

OFFICIAL GAZETTE

GOVERNMENT OF GOA



PUBLISHED BY AUTHORITY

NOTE

There are three Extraordinary issues to the Official Gazette, Series I No. 26 dated 23-9-2021, namely:—

(1) Extraordinary dated 23-9-2021 from pages 1465 to 1466 Notification No. 5-2-2021-Fin (DMU) from Department of Finance, Debt Management Division regarding Market Borrowing Programme of State Government.

(2) Extraordinary (No. 2) dated 24-9-2021 from pages 1467 to 1478, regarding the Goa Shops and Establishments (Amendment) Bill 2021 from Goa Legislative Secretariat & Act from Department of Law.

(3) Extraordinary (No. 3) dated 28-9-2021 from pages 1479 to 1480, Notification No. 38/1/2017-Fin(R&C) (214)/1884 regarding the Goa Goods & Services Tax (Seventh Amendment) Rules, 2021 from Department of Finance (Revenue & Control Division).

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b. —do—	Not.- 11-2/GSWA/2021-22/ Notification/600	Notifying of Xeldem Lake as wetland	1488
c. —do—	Not.- 11-2/GSWA/2021-22/ Notification/601	Notifying of Toygar Lake as wetland	1492
d. —do—	Not.- 11-2/GSWA/2021-22/ Notification/602	Notifying of Dashi Lake as wetland	1495
e. —do—	Not.- 11-2/GSWA/2021-22/ Notification/603	Notifying of Sarzora Lake as wetland	1499
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GOVERNMENT OF GOA

Department of Environment & Climate Change

Notification

11-2/GSWA/2021-22/Notification/599

1. Whereas, there exists a water body known as Cottombi Lake or Cottombi Tollem admeasuring an area of 12400 sq. mts. located in village Cottombi of Salcete Taluka, South Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Cottombi Lake"); which is more particularly described in Schedule I herein under;

2. And whereas, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;

3. And whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules 2017, the Department of Environment and Climate Change of Government of Goa, through GSWA by engaging services of CSIR-NIO prepared a Brief Document for identifying the said Cottombi Lake as wetland;

4. And whereas, based on the Brief Document, Goa State Wetland Authority (GSWA) in the 10th meeting of the GSWA

has recommended the Government of Goa to notify the said Cottombi Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017;

5. Now therefore, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017;

6. Whereas the draft notification which was published in Official Gazette of Government of Goa dated 26-11-2020 for general public with a view of inviting objections in respect thereof as required under sub-rule (6) of rule 5 of the Wetland (Conservation and Management) Rules 2017, hereinafter referred to as the said rules;

7. And whereas, the time of receiving grievances is now over and in the fixed duration the objections of the general public have been heard and decided as per said rules;

8. Hence this Notification, is issued by the Department of Environment and Climate Change (DoE&CC), Government of Goa, in exercise of the powers conferred under rule 7 of the Wetlands (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of the persons;

9. The extent of the wetland and its zone of influence is described in Schedule I of this notification;

10. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

11. Activities regulated within the wetland and their zones of influence, i.e., permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment and Climate Change, O/o Goa State Biodiversity Board, opposite Saligao Seminary, Saligao, Bardez, Goa- 403511 or at email – ms-gswa.goa@gov.in/goawetland@gmail.com. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

12. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

13. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change, shall monitor the enforcement of the provisions of this notification.

By order and in the name of the Governor of Goa.

Dasharath Redkar, Director & ex officio Joint Secretary (Environment & Climate Change).

Panaji, 23rd September, 2021.

Schedule I: Location and Extent of Wetland and its Zone of Influence.

1.1. Wetland

The said Cottombi Lake admeasuring an area of 12400. sq. mts., surveyed under Survey No.

Taluka/Village	Survey No./Sub -Div. No.	Approximate Area in Sq. Mts.
Quepem/Cottombi	48	12400
Total		12400

1.2. Boundary of area already designated under provisions of other Acts and Rules.

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Cottombi Lake fall under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Cottombi Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Cottombi Lake fall under the above mentioned Act.

1.3. Zone of influence:

The Zone of influence including Buffer Zone of the said Cottombi Lake admeasuring 64,590 sq. mts., includes the properties surveyed under the following Survey No.

Taluka/Village	Survey No. /Sub-Div. No.	Approximate Area in Sq. Mts.	Survey No. /Sub-Div. No.	Approximate Area in Sq. Mts.
1	2	3	4	5
Quepem/Cottombi	Buffer Zone			
	29/1(P)	2111	31/19(P)	276
	31/21(P)	2898	45/29(P)	10
	45/31(P)	184	45/32(P)	1060
	45/33(P)	97	45/34(P)	147
	45/35	825	45/36	325
	45/37(P)	342	45/38(P)	252
	45/39(P)	322	45/40(P)	253
	45/41(P)	248	45/42(P)	160
	45/43(P)	285	45/44	550
	45/45	275	45/46	325
	45/47	100	45/48	175
	45/49	1275	47/1	525
	47/2	675	47/3	750
	47/4(P)	775	47/5(P)	3503
	47/6	625	47/7	550
	47/8	300	47/9	175
	47/10	275	47/11	175
	47/12(P)	406	47/13	275
	47/14	175	47/15	150
	47/16	125	47/17(P)	133
	47/18(P)	120	47/20(P)	10
	47/21(P)	34	47/22(P)	84
	47/23(P)	242	47/24	200
	47/25	200	47/26	75
	47/27	75	47/28	225
	47/29	1300	47/30	175
	47/31	175	47/32	150
	47/33	150	47/34	175
	47/35(P)	165	47/36(P)	36
	47/37(P)	166	47/38	125
	47/39	100	47/40(P)	108
	47/47(P)	536	47/58(P)	53
	47/59(P)	169	47/60(P)	284
	47/62(P)	136	49/1	600
	49/2	1025	49/3	125
	49/4	125	49/5	150
	49/6	125	49/7	200
	49/8	250	49/9	125
	49/10	175	49/11(P)	3144

1	2	3	4	5
	49/12(P)	952	49/13(P)	461
	49/14(P)	388	49/15(P)	786
	49/16(P)	5	49/17	175
	49/18	225	49/19(P)	23
	50/1(P)	34	50/9(P)	18
	50/10(P)	100	50/11(P)	32
	51(P)	2263		
	Area outside	3684		
	survey nos. (Roads			
	and Nallahs)			
Total		42545		
Quepem/Cottombi	Zone of Influence			
	46/1(P)	130	46/2(P)	162
	46/5(P)	144	46/7(P)	52
	46/8(P)	65	46/9(P)	128
	46/10(P)	68	46/11(P)	25
	46/13(P)	56	46/14(P)	34
	46/15(P)	32	46/27(P)	80
	46/28(P)	169	46/42(P)	42
	46/43(P)	28	46/44(P)	31
	46/45(P)	83	46/46(P)	95
	46/47(P)	75	46/48(P)	80
	47/42(P)	36	47/47(P)	75
	47/48(P)	298	47/49(P)	129
	47/51(P)	197	47/52(P)	129
	47/53(P)	147	47/91(P)	59
	47/92(P)	447	47/102(P)	118
	47/103(P)	283	55/1(P)	1780
	60/1(P)	211	60/2(P)	574
	60/3(P)	113	60/4(P)	12
	60/7(P)	32	60/8(P)	134
	60/10(P)	28	61/1(P)	527
	61/2(P)	400	61/14(P)	263
	62/1(P)	941	63/2(P)	377
	63/4(P)	502	63/5(P)	118
	64/1(P)	287	65/1(P)	324
	65/2(P)	60	65/4(P)	51
Total		10231		
Quepem/Assolda	Zone of influence			
	62/27(P)	12	62/28(P)	68
	62/29(P)	55	62/30(P)	55
	62/31(P)	51	62/32(P)	21

1	2	3	4	5
	62/33(P)	22	62/34(P)	24
	62/35(P)	67	62/72(P)	37
	62/73(P)	34	62/74(P)	133
	63/5(P)	6	63/6(P)	16
	63/20(P)	10	63/21(P)	9
	63/22(P)	15	63/23(P)	4
	63/24(P)	2	63/26(P)	3
	63/27(P)	18	63/28(P)	5
	63/37(P)	7	63/41(P)	17
	66/97(P)	190	66/112(P)	34
	66/113(P)	13	66/114(P)	6
	66/115(P)	2	66/116(P)	1
	66/117(P)	1	66/118(P)	6
	66/127(P)	69	68/21(P)	9
	68/22(P)	42	68/38(P)	37
	68/39(P)	117	68/40(P)	19
	68/41(P)	45	68/42(P)	26
	68/53(P)	42	69/1(P)	466
	69/2(P)	251	69/3(P)	231
	69/4(P)	442	69/5(P)	143
	69/7(P)	157	69/14(P)	8
	69/15(P)	29	69/16(P)	20
	69/17(P)	20	69/18(P)	35
	69/19(P)	58	69/34(P)	128
	69/37(P)	502		
	Area outside S. Nos (Roads and Nalla)	7974		
	Grand Total		64590	

The map of wetland boundary of the said Cottombi Lake with the Zone of influence is at Annexure I (For enlarged to scale map kindly visit <https://gswa.goa.gov.in/>)

1.4. For the purpose of this wetland known as the said Cottombi Lake the same is located within Revenue village of Cottombi.

1.5. For the purpose of this wetland known as the said Cottombi Lake the the Zone of Influence is located within Revenue village of Cottombi and Assolda.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind;
2. Setting up of any industry and/or expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
3. Manufacture and/or handling and/or storage and/or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances

covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; Hazardous and other Wastes (Management, Handling and Trans boundary Movement) Rules, 2016; electronic waste covered under the E-Waste (Management) Rules, 2016; and other acts and rules as notified by Central Government and State Government applicable to wetlands.

4. Solid waste dumping and plastic waste dumping covered under Municipal Solid Waste Management Rules, 2016;

5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and any other human settlements and/or activities;

6. Any construction of a permanent nature except for boat jetties within fifty meters (demarcated as buffer zone on Annexure – I) from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,

7. Poaching and illegal hunting covered Wildlife (Protection) Act, 1972 and amendments thereof;

8. Extraction of soil, mud, rock and sand for commercial purpose.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetland and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained.

Activity	Restrictions	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I
Cultivation of crops	Regulated by Directorate of Agriculture, Goa. Existing traditional practices of Paddy cultivation will be allowed (except the core wherein the water is present throughout the year) during the dry season, as Pre-Existing Rights and Privileges. Any activity that will affect the ecological character of the wetland will not be allowed.	Existing traditional crop cultivation practices will be allowed. Any activity that will affect the ecological character of the wetland will not be allowed.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

Schedule IV: List of activities permitted within the boundary of wetland and its zone of influence.

Activity	Levels and types not requiring permission	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I
Religious practices	Existing religious practices will be allowed. Any activity that will adversely affect the ecological character of the wetland will not be allowed.	Permitted. Any activity that will adversely affect the ecological character of the wetland will not be allowed.
Fishing	Existing traditional practices of fishing will be permitted. Any	Permitted.

	activity that will adversely affect the ecological character of the wetland will not be allowed.	
Withdrawal of water for domestic use	In case of water deficit and unavailability of drinking water, it is pumped and supplied to the village people for domestic drinking purpose. This will be managed and regulated by WRD.	Ongoing Traditional Use Permitted. Any new permissions will be granted only if approved by WRD and GSWA.
Plantation of trees	Prohibited	Plantation of indigenous trees, plants, shrubs is permitted within Zone of influence.
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

Notification

11-2/GSWA/2021-22/Notification/600

1. Whereas, there exists a water body known as Xeldem Lake or Xelde Tollem admeasuring an area of 735 sq. mts. located in village Xeldem of Quepem Taluka, South Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Xeldem Lake"); which is more particularly described in Schedule I herein under;

2. And whereas, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;

3. And whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules, 2017, the Department of Environment and Climate Change, Government of Goa, through GSWA by engaging the services of CSIR-NIO prepared a Brief Document for identifying the said Xeldem Lake as wetland;

4. And whereas, based on the Brief Document Goa State Wetland Authority (GSWA) in the 10th meeting of the GSWA has recommended the Government of Goa to notify the said Xeldem Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017.

5. Now therefore, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017.

6. Whereas the draft of the notification, which was published in the Official Gazette of Goa vide notification dated 19-11-2020 for general public with a view of inviting objections in respect thereof as required under sub-rule (6) of rule 5 of Wetland (Conservation and Management) Rules, 2017 hereinafter referred to as the said rules.

7. And whereas the time for receiving objections is now over in the fixed duration the objections of the general public have been heard and decided, according to the said rules.

8. Hence this Notification, is issued by the Department of Environment and Climate Change (DoE&CC), Government of Goa in the exercise of powers conferred under Rule 7 of Wetland (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of persons.

9. The extent of the wetland and its zone of influence is described in Schedule I of this notification;

10. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

11. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment and Climate Change, O/o Goa State Biodiversity Board, Opposite Saligao Seminary, Saligao, Bardez, Goa. 403511, or at email—ms-gswa.goa@gov.in./goawetland@gmail.com. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

12. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

13. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

By order and in the name of the Governor of Goa.

Dasharath Redkar, Director & ex officio Joint Secretary (Environment & Climate Change).
Panaji, 23rd September, 2021.

Schedule I: Location and Extent of Wetland and its Zone of Influence.

1.1. Wetland

The said Xeldem Lake admeasuring an area of 735 sq. mts., surveyed under Survey No.

Taluka/Village	Survey No./Sub-Div. No.	Approximate Area in Sq. Mts.
Quepem/Xeldem	52/4	325
	52/1	50
Quepem/Cacora	Area outside S. No.	360
Total		735

1.2. Boundary of area already designated under provisions of other Acts and Rules.

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Xeldem Lake fall under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Xeldem Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Xeldem Lake fall under the above mentioned Act.

1.3. *Zone of influence:*

The Zone of influence of the said Xeldem Lake admeasuring 12,836 sq. mts., includes the properties surveyed under the following Survey No.

Taluka/Village	Survey No./Sub-Div. No.	Approximate Area in Sq. Mts.
Quepem/Xeldem	Buffer Zone	
	50/1(P)	2906
	51/1(P)	2109
	52/1(P)	1150
	52/2(P)	177
	Zone of Influence	
	50/1(P)	412
	51/1(P)	146
Total		6900
Quepem/Cacora	Buffer Zone	
	452/48 (P)	5388
	Zone of Influence	
	452/48(P)	548
Total		5936
Grand Total		12836

The map of wetland boundary of the said Xeldem Lake with the Zone of influence is at Annexure I.

1.4. For the purpose of this wetland known as the said Xeldem Lake the same is located within Revenue village of Xeldem.

1.5. For the purpose of this wetland known as the said Xeldem Lake the Zone of Influence is located within Revenue village of Cacora.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind;
2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
3. Manufacture and/or handling and/or storage and/or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; Hazardous and other Wastes (Management, Handling and Trans boundary Movement) Rules, 2016; electronic waste covered under the E-Waste (Management) Rules, 2016; and other acts and rules as notified by Central Government and State Government applicable to wetlands.
4. Solid waste dumping and plastic waste dumping covered under Municipal Solid Waste Management Rules, 2016;
5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and any other human settlements and/or activities;
6. Any construction of a permanent nature except for boat jetties within fifty meters (demarcated as buffer zone on Annexure – I) from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,

7. Poaching and illegal hunting covered Wildlife (Protection) Act, 1972 and amendments thereof;
8. Extraction of soil, mud, rock and sand for commercial purpose.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetlands/and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained.

Activity	Restrictions	
	Within the boundary of wetland/wetlands /complex as shown in Annexure I	Within the zone of influence as shown in Annexure I
Cultivation of crops/Paddy	Cultivation to be restricted in the wetland area.	Traditional farming activities and cultivated crops are permitted.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

Schedule IV: List of activities permitted within the boundary of wetlands/wetlands complex and its zone of influence.

Activity	Levels and types not requiring permission	
	Within the boundary of wetland/wetlands complex as shown in Annexure I	Within the zone of influence as shown in Annexure I
Withdrawal of water	Permitted with the approval of WRD & as required and decided by LMC.	Permitted with the approval of GSWA and WRD.
Preservation of this water body and maintaining quality of its significant catchment area especially no development zone, steep slopes and tree cover areas to ensure sustainability of this water body for future water security of local area	The boundary of the wetlands may be reinforced using natural means so as to not disturb the ecological character of the water body.	Permitted.
Bathing or wallowing of domestic animals	Permitted	Permitted.
Agriculture or/and Paddy cultivation	Restricted	Traditional activities are Permitted.
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted.

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

Notification

11-2/GSWA/2021-22/Notification/601

1. Whereas, there exists a water body known as Toygar Lake or Chimbil Lake admeasuring an area of 51,085 sq. mts. located in village Chimbil of Tiswadi Taluka, North Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Toygar Lake"); which is more particularly described in Schedule I hereunder;

2. And whereas, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;

3. And whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules, 2017, the Department of Environment and Climate Change of Government of Goa, through GSWA by engaging the services of CSIR-NIO prepared a Brief Document for identifying the said Toygar Lake as wetland;

4. And whereas, based on the Brief Document Goa State Wetland Authority (GSWA) in the 10th meeting of the GSWA has recommended the Government of Goa to notify the said Toygar Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017;

5. Now therefore, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017;

6. Whereas draft of the notification, which was published in the Official Gazette of Government of Goa dated 19-11-2020 for general public with a view of inviting objections in respect thereof as required under sub-rule (6) of rule 5 of Wetland (Conservation and Management) Rules, 2017 hereinafter referred to as the said rules;

7. And whereas the time for receiving objections is now over in the fixed duration the objections of the general public have been heard and decided, according to the said rules.

8. Hence this Notification, is issued by the Department of Environment and Climate Change (DoE & CC), Government of Goa, in the exercise of powers conferred under Rule 7 of Wetland (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of persons;

9. The extent of the wetland and its zone of influence is described in Schedule I of this notification;

10. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas;

11. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment and Climate Change, O/o Goa State Biodiversity Board, Opposite Saligao Seminary, Saligao, Bardez, Goa-403511 or at email—ms-gswa.goa@gov.in/goawetland@gmail.com. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

12. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

13. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

By order and in the name of Governor of Goa.

Dasharath M. Redkar, Director & ex officio Jt. Secretary (Environment & Climate Change).

Panaji, 23rd September, 2021.

Schedule I: Location and Extent of Wetland and its Zone of Influence

1.1. Wetland:

The said Toygar Lake admeasuring an area of 51,085 sq. mts., surveyed under Survey No.

Taluka/Village	Survey No./Sub-Div. No.	Approximate Area in Sq. Mts.
Tiswadi/Chimbel	40/1(P)	50,930
	42 (P)	155
Total		51,085

1.2. Boundary of area already designated under provisions of other Acts and Rules:

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Toygar Lake fall under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Toygar Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Toygar Lake fall under the above mentioned Act.

1.3. Zone of influence:

The Zone of influence of the said Chimbel Lake admeasuring 1,79,520.96 sq. mts., includes the properties surveyed under the following Survey No.

Taluka/Village	Survey No./Sub-Div. No.	Approximate Area in Sq. Mts.
Tiswadi/Chimbel lake	40/1(P)	118338.41
	41/1(P)	29881.44
	42/1(P)	5652.00
	Total	153871.86
Tiswadi/Talaulim	106/1(P)	21649.10
	Total	21649.10
Grand Total		175520.96

The map of wetland boundary of the said Toygar Lake with the Zone of influence is at Annexure I. (For enlarged to scale map kindly visit <https://gswa.goa.gov.in/>).

1.4. For the purpose of this wetland known as the said Toygar Lake the same is located within Revenue village of Chimbel.

1.5. For the purpose of this wetland known as the said Toygar Lake the Zone of Influence is located within Revenue village of Chimbel and Talaulim.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind;

2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration;

3. Manufacture and/or handling and/or storage and/or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; Hazardous and other Wastes (Management, Handling and Trans boundary Movement) Rules, 2016; electronic waste covered under the E-Waste (Management) Rules, 2016; and other acts and rules as notified by Central Government and State Government applicable to wetlands;

4. Solid waste dumping and plastic waste dumping covered under Municipal Solid Waste Management Rules, 2016;

5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and any other human settlements and/or activities;

6. Any construction of a permanent nature except for boat jetties within fifty meters (demarcated as buffer zone on Annexure-I) from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,

7. Poaching and illegal hunting covered Wildlife (Protection) Act, 1972 and amendments thereof;

8. Extraction of soil, mud, rock and sand for commercial purpose.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetlands/and its zone of influence, for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained.

Activity	Restrictions	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I.
Diversion or any other hydrological intervention	Any diversion or any other hydrological intervention that affect the ecological character of will need the approval of GSWA	Any diversion or any other hydrological intervention that affect the ecological character of will need the approval of GSWA.
Cultivation of crops	No cultivation of crops within the wetland	Restricted.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

Schedule IV: List of activities permitted within the boundary of wetlands and its zone of influence.

Activity	Levels and types not requiring permission	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I.
Withdrawal of water	Permitted as required and decided by Lake Management Committee (LMC) in consultation with WRD	Permitted with the approval of WRD and GSWA.
Preservation of this water body and maintaining quality of its significant catchment	The boundary of the wetlands may be reinforced using natural means so as to not alter the ecological	Permitted.

area especially no development zone, steep slopes and tree cover areas to ensure sustainability of this water body for future water security of local area	characteristics of the water body with collective decision of LMC in consultation with GSWA	
Traditional fishery	Permitted	Not applicable.
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted.
Plantation	Prohibited	Plantation of indigenous trees, plants, shrubs etc. is permitted.

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

Notification

11-2/GSWA/2021-22/Notification/602

1. Whereas, there exists a water body known as Dashi Lake or Dashiche tollem admeasuring an area of 6089 sq. mts. located in village Revora of Bardez Taluka, North Goa district, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Dashi Lake"); which is more particularly described in Schedule I herein under;

2. And whereas, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;

3. And whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules, 2017, the Department of Environment and Climate Change, Government of Goa, through GSWA by engaging services of CSIR-NIO prepared a Brief Document for identifying the said Dashi Lake as wetland;

4. And whereas, based on the Brief Document, Goa State Wetland Authority (GSWA) in the 10th meeting of the GSWA has recommended the Government of Goa to notify the said Dashi Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017.

5. Now therefore, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017.;

6. Whereas the draft of the notification, which was published in the Official Gazette of Government of Goa 19-11-2020 for general public with a view of inviting objections in respect thereof as required under sub-rule (6) of rule 5 of Wetland (Conservation and Management) Rules, 2017 hereinafter referred to as the said rules.;

7. And whereas the time for receiving objections is now over in the fixed duration the objections of the general public have been heard and decided, according to the said rules.;

8. Hence this Notification, is issued by the Department of Environment and Climate Change (DoE&CC), Government of Goa, in the exercise of powers conferred under Rule 7 of Wetland (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of persons.;

9. The extent of the wetland and its zone of influence is described in Schedule I of this notification;

10. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.;

11. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment and Climate Change, O/o Goa State Biodiversity Board, opposite Saligao Seminary, Saligao, Bardez, Goa 403511 or at email – ms-gswa.goa@gov.in/goawetland@gmail.com. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

12. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

13. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

By order and in the name of the Governor of Goa.

Dasharath Redkar, Director & ex officio Joint Secretary (Environment & Climate Change).

Panaji, 23rd September, 2021.

Schedule I: Location and Extent of Wetland and its Zone of Influence.

1.1. Wetland

The said Dashi Lake admeasuring an area of 6089. sq. mts., surveyed under Survey No.

Taluka Village	Survey No./Sub – Div. No.	Approximate Area in Sq. Mts.
Bardez/Revora	70/1(P)	6089
Total		6089

1.2. Boundary of area already designated under provisions of other Acts and Rules

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Dashi Lake fall under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Dashi Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Dashi Lake fall under the above mentioned Act.

1.3. *Zone of influence:*

The Zone of influence of the said Dashi Lake admeasuring 6,81,434 sq. mts., includes the properties surveyed under the following Survey No.

Taluka Village	Survey No./Sub-Div. No.	Approximate Area in Sq. Mts.
1	2	3
Bardez/Revora	Zone of Influence	
	68/4(P)	848
	70/1(P)	421
	71/1(P)	95
	71/3(P)	318
	68/2(P)	24
	Buffer Zone	
	37/11(P)	9
	37/12(P)	1992
	38/08(P)	299
	38/9	225
	38/10	400
	38/11	300
	38/12	400
	38/13	100
	39/15(P)	96
	39/16(P)	130
	39/22(P)	10
	39/23(P)	50
	60/1(P)	405
	60/2(P)	408
	60/3(P)	166
	68/1(P)	5723
	68/3(P)	79
	68/4(P)	55
	69/1	120
	70/1(P)	501
	71/1(P)	1855
	71/2	1850
	71/3(P)	3327
	71/4	400
	71/5(P)	2710
	71/6(P)	113
	101/2(P)	336
	Area outside survey nos. (Roads and nalla)	1898
	Total	25663

The map of wetland boundary of the said Dashi Lake with the Zone of influence is at Annexure I. (For enlarged to scale map kindly visit <https://gswa.goa.gov.in/>)

1.3. For the purpose of this wetland known as the said Dashi Lake the same is located within Revenue village of Revora.

1.4. For the purpose of this wetland known as the said Dashi Lake the Zone of Influence is located within Revenue village of Revora.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind;
2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
3. Manufacture and/or handling and/or storage and/or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; Hazardous and other Wastes (Management, Handling and Trans boundary Movement) Rules, 2016; electronic waste covered under the E-Waste (Management) Rules, 2016; and other acts and rules as notified by Central Government and State Government applicable to wetlands.
4. Solid waste dumping and plastic waste dumping covered under Municipal Solid Waste Management Rules 2016;
5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and any other human settlements and/or activities;
6. Any construction of a permanent nature except for boat jetties within fifty meters (demarcated as buffer zone on Annexure – I) from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
7. Poaching and illegal hunting covered Wildlife (Protection) Act, 1972 and amendments thereof;
8. Extraction of Soil, Mud, Rock and sand for commercial purpose.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetland and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained.

Activity	Restrictions	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I
Cultivation of crops	Prohibited	Existing traditional crop cultivation practices in the low-lying areas within the buffer will be allowed.
Fishing	Regulated by Fisheries Department.	Regulated by Fisheries Department. Existing traditional practices may be permitted.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

Schedule IV: List of activities permitted within the boundary of wetlands/wetlands complex and its zone of influence.

Activity	Levels and types not requiring permission	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I
Withdrawal of water	Water is used for agriculture and horticulture purposes and existing traditional practices will continue. However, any new permissions shall be granted by WRD and LMC in consultation with GSWA	Permitted with the approval of GSWA and WRD.
Religious practices	Existing religious practices will be allowed. No activity that will adversely affect the ecological character of the wetland.	Permitted.
Withdrawal of water for domestic use	In case of water deficit and unavailability of drinking water, it is pumped and supplied to the village people for domestic drinking purpose. This will be managed and regulated by WRD.	Ongoing Traditional Use Permitted. Any new permissions will be granted only if approved by WRD and GSWA.
Preservation of this water body and maintaining quality of its significant catchment area especially no development zone, steep slopes and tree cover areas to ensure sustainability of this water body for future water security of local area	The boundary of the wetlands may be reinforced using natural means so as to not disturb the ecological character of the water body.	Permitted
Plantation of trees	Prohibited	Permitted in buffer and zone of influence, excluding water channel
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

Notification

11-2/GSWA/2021-22/Notification/603

1. Whereas, there exists a water body known as Sarzora Lake or Sarzora tollem admeasuring an area of 124600 sq. mts. located in village Sarzora of Salcete Taluka, South Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Sarzora Lake"); which is more particularly described in Schedule I hereunder;

2. And whereas, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within

the wetland as well as within its zone of influence;

3. And whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules, 2017, the Department of Environment and Climate Change of Government of Goa, through GSWA by engaging services of CSIR-NIO prepared a Brief Document for identifying the said Sarzora Lake as wetland;

4. And whereas, based on the Brief Document, Goa State Wetland Authority (GSWA) in the 10th meeting of the GSWA has recommended the Government of Goa to notify the said Sarzora Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017;

5. Now therefore, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017;

6. Whereas the draft notification was published in the Official Gazette of Government of Goa notification dated 19-11-2020 for general public with a view of inviting objections in respect thereof as required under sub-rule (6) of rule 5 of the Wetland (Conservation and Management) Rules, 2017, hereinafter referred to as the said rules;

7. And whereas, the time of receiving grievances is now over and in the fixed duration the objections of the general public have been heard and decided as per said rules;

8. Hence this Notification, is issued by the Department of Environment and Climate Change (DoE & CC), Government of Goa, in exercise of the powers conferred under rule 7 of the Wetlands (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of the persons;

9. The extent of the wetland and its zone of influence is described in Schedule I of this notification;

10. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

11. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment and Climate Change, O/o Goa State Biodiversity Board, opposite Saligao Seminary, Saligao, Bardez, Goa-403511 or at email-ms-gswa.goa@gov.in goawetland@gmail.com. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas;

12. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

13. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

By order and in the name of Governor of Goa.

Dasharath M. Redkar, Director & ex officio Jt. Secretary (Environment & Climate Change).

Panaji, 23rd September, 2021.

Schedule I: Location and Extent of Wetland and its Zone of Influence**1.1. Wetland:**

The said Sarzora Lake admeasuring an area of 124600 sq. mts., surveyed under Survey No.

Taluka/Village	Survey No./Sub-Division No.	Approximate Area in Sq. Mts.
Salcete/Sarzora	25/1(P)	124600
Total		124600

1.2. Boundary of area already designated under provisions of other Acts and Rules:

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Sarzora Lake fall under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Sarzora Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Sarzora Lake fall under the above mentioned Act.

1.3. Zone of influence:

The Zone of influence including buffer zone of the said Sarzora Lake admeasuring 680414 sq. mts., includes the properties surveyed under the following Survey No.

Taluka/Village	Survey No./Sub-Div. No.	Approximate Area in Sq. Mts.
1	2	3
Salcete/Sarzora	Buffer Zone	
	9/1(P)	74
	9/19(P)	5
	9/20(P)	90
	9/21(P)	280
	9/22(P)	435
	9/23(P)	1620
	9/24(P)	812
	22/1(P)	8900
	23/3(P)	810
	23/4(P)	3035
	24/8(P)	30
	24/9(P)	90
	24/10(P)	80
	24/11(P)	68
	24/12(P)	65
	24/13	475
	24/14(P)	110
	24/15(P)	445
	24/16(P)	570
	24/17(P)	345

1	2	3
	24/18(P)	35
	24/22	65
	25/1(P)	4600
	26/1(P)	20600
	27/1(P)	2015
	28/1(P)	18175
	212/1(P)	17700
	Total	81529
	Zone of Influence	
Salcete/Sarzora	28/1(P)	86740
	27/1(P)	92650
	26/1(P)	175325
	212/1(P)	203940
	Total	558655
Mullem	86/1(P)	40230
	Total	40230
	Grand Total	680414

The map of wetland boundary of the said Sarzora Lake with the Zone of influence is at Annexure I. (For enlarged to scale map kindly visit <https://gswa.goa.gov.in/>).

1.4. For the purpose of this wetland known as the said Sarzora Lake the same is located within Revenue village of Sarzora.

1.5. For the purpose of this wetland known as the said Sarzora Lake the Zone of Influence is located within Revenue village of Sarzora and Mullem.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind.
2. Setting up of any industry and/or expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
3. Manufacture and/or handling and/or storage and/or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; Hazardous and other Wastes (Management, Handling and Trans boundary Movement) Rules, 2016; electronic waste covered under the E-Waste (Management) Rules, 2016; and other acts and rules as notified by Central Government and State Government applicable to wetlands.
4. Solid waste dumping and plastic waste dumping covered under Municipal Solid Waste Management Rules, 2016;
5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and any other human settlements and/or activities;
6. Any construction of a permanent nature except for boat jetties within fifty meters (demarcated as buffer zone on Annexure – I) from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
7. Poaching and illegal hunting covered Wildlife (Protection) Act, 1972 and amendments thereof;
8. Extraction of Soil, Mud, Rock and sand for commercial purpose.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality, the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetlands and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained.

Activity	Restrictions	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I.
Diversion or any other hydrological intervention	Any diversion or any other hydrological intervention that affect the ecological character of will need the approval of GSWA	Any diversion or any other hydrological intervention that affect the ecological character of will need the approval of GSWA.
Cultivation of crops	Agriculture or horticulture within the wetland not allowed	Traditional agriculture or horticulture will be allowed. No activity that will affect the ecological character of the wetland shall be allowed.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

Schedule IV: List of activities permitted within the boundary of wetlands and its zone of influence

Activity	Levels and types not requiring permission	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I.
Withdrawal of water	Permitted with approval from WRD and as required and decided by LMC	Regulated by WRD.
Fishing	Permitted	Not Applicable.
Crop and/or Paddy cultivation	Prohibited	Allowed in low lying fields within buffer zone.
Plantation of trees	Prohibited	Plantation of indigenous trees, plants, shrubs is permitted.
Preservation of this water body and maintaining quality of its significant catchment area especially no development zone, steep slopes and tree cover areas to ensure sustainability of this water body for future water security of local area	The boundary of the wetland may be reinforced using natural means so as to not disturb the ecological character of the water body	Permitted.
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted.

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

Notification

11-2/GSWA/2021-22/Notification/604

1. Whereas, there exists a water body known as Nanda Lake or Nanda tollem admeasuring an area of 1,04,550 sq. mts. located in Quepem Municipal Council of Quepem Taluka, South Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Nanda Lake"); which is more particularly described in Schedule I hereinunder;

2. And whereas, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;

3. And whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules, 2017, the Department of Environment and Climate Change of Government of Goa, through GSWA by engaging the services of CSIR-NIO prepared a Brief Document for identifying the said Nanda Lake as wetland;

4. And whereas, based on the Brief Document Goa State Wetland Authority (GSWA) in the 10th meeting of the GSWA has recommended the Government of Goa to notify the said Nanda Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017;

5. Now therefore, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017;

6. Whereas the draft of the notification, which was published in the Official Gazette of Goa dated 26-11-2020 for general public with a view of inviting objections in respect thereof as required under sub rule (6) of rule 5 of Wetland (Conservation and Management) Rules, 2017 hereinafter referred to as the said rules;

7. And whereas the time for receiving objections is now over in the fixed duration the objections of the general public have been heard and decided, according to the said rules;

8. Hence this Notification, is issued by the Department of Environment and Climate Change (DoE & CC), Government of Goa, in the exercise of powers conferred under Rule 7 of Wetland (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of persons;

9. The extent of the wetland and its zone of influence is described in Schedule I of this notification;

10. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas;

11. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment and Climate Change, O/o Goa State Biodiversity Board, Opposite Saligao Seminary, Saligao, Bardez, Goa-403511 or at email—ms-gswa.goa@gov.in/goawetland@gmail.com. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.;

12. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.;

13. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

By order and in the name of Governor of Goa.

Dasharath M. Redkar, Director & ex officio Jt. Secretary (Environment & Climate Change).

Panaji, 23rd September, 2021.

Schedule I: Location and Extent of Wetland and its Zone of Influence

1.1. Wetland:

The said Nanda Lake admeasuring an area of 1,04,550 sq. mts., surveyed under Survey No.

Village/ Taluka	Survey No./Sub- Div. No.	Approximate area in Sq. Mts.	Survey No./ Sub-Div. No.	Approximate area in Sq. Mts.	Survey No. /Sub-Div. No.	Approximate area in Sq. Mts.
1	2	3	4	5	6	7
Cacora/	311/1(P)	365	311/2(P)	70	311/3(P)	35
Quepem	311/6(P)	735	311/7	435	311/8(P)	1720
	311/9(P)	57	311/12(P)	130	311/13	98
	311/14	98	311/15	502	311/16	136
	311/17	45	311/18	182	311/19(P)	405
	311/20	11	311/21	10	311/22	13
	311/23	16	311/24	98	311/25(P)	525
	311/27(P)	230	311/28	38	311/29	10
	311/30	90	311/31	51	311/32	24
	311/33	20	311/34	55	311/35	14
	311/36	40	311/37(P)	260	311/38(P)	265
	311/39	57	311/40	22	311/41	54
	311/42	43	311/43	38	311/44	11
	311/45	15	311/46	25	311/47	36
	311/48(P)	460	311/49	530	311/50	21
	311/51	152	311/52	361	311/53	405
	311/54(P)	60	311/55(P)	22	311/56(P)	140
	311/57(P)	67	311/58(P)	5	311/59(P)	4.5
	311/60	6	311/67	15	311/68	48
	311/69	670	311/70	70	311/71	11
	311/72	124	311/73	132	311/74	58
	311/75	19	311/76(P)	39	311/77(P)	410
	315/1(P)	645	329/1(P)	9530	329/2(P)	4
	329/4(P)	442	329/5(P)	39	329/6	335

1	2	3	4	5	6	7
	329/7(P)	1.5	330/1(P)	742	330/2(P)	640
	330/3	790	330/4	529	330/5	652
	330/6	373	330/7(P)	1316	330/8	690
	330/9(P)	167	330/10(P)	1	330/12(P)	530
	330/13(P)	480	330/14	347	330/16(P)	703
	330/17	26	330/18	54	330/19	385
	330/20	160	330/21	317	330/22	272
	330/23(P)	230	330/24	109	330/25	165
	330/26(P)	359	330/27	57	330/28	124
	330/29	251	330/30	127	330/31(P)	137
	330/32(P)	88	330/33(P)	37	330/34(P)	67
	330/35	182	330/36	129	330/37	50
	330/38	126	330/39	86	330/40	40
	330/41	16	330/42	26	330/43	23
	330/44	78	330/45(P)	181	330/46	400
	330/47	12	330/48	12	330/49	36
	330/50	214	330/51	50	330/52	62
	331/1(P)	184	331/2(P)	202	331/3(P)	380
	331/4(P)	366	331/5(P)	905	331/6	395
	331/7	106	331/8	210	331/9	107
	331/10	169	331/11	66	331/12	45
	331/13	517	331/14	32	331/15	22
	331/16	29	331/17	58	331/18	21
	331/19	17	331/20	12	331/21	8
	331/22	42	331/23	45	331/24	35
	331/25	23	331/26	18	331/27	28
	331/28	16	331/29	15	331/30	42
	331/31	31	331/32	33	331/33	34
	331/34	18	331/35	146	331/36	11
	331/37	16	331/38	28	331/39	20
	331/40	16	331/41	14	356/56	37
	331/42	22	331/43	26	331/44	25
	331/45	41	331/46(P)	365	331/47	46
	332/14(P)	14	332/15	31	332/16	52

1	2	3	4	5	6	7
	332/17	41	332/18	13	332/19	29
	332/20	35	332/21	41	332/22	36
	332/23	43	332/24	37	332/25	44
	332/26	39	332/27	22	332/28	16
	332/29	81	332/30	34	332/31	28
	332/32	23	332/33	20	332/34	13
	332/35	460	332/36	10	332/37	17
	332/38	30	332/39	16	332/40	34
	332/41	34	332/42	30	332/43	27
	332/44	19	332/45	27	332/46(P)	4
332/52(P)	15		332/53	23	332/54	19
	332/55	24	332/56	19	332/57	43
	332/58	22	332/59(P)	13	332/60(P)	7
	332/61	30	332/62	16	332/63	16
332/64(P)	2		332/65(P)	12	332/66	18
	332/67	27	332/68	20	332/69	26
	332/70	21	332/71	30	332/72	16
	332/73	14	332/74	13	332/75	18
	332/76	30	332/77	34	332/78	39
	332/79	35	332/80	26	332/81	43
	332/82	31	332/83	32	332/84	24
	332/85	34	332/86	49	332/87	30
	332/88	25	332/89	39	332/90	21
	332/91	28	332/92	23	332/93	32
	332/94	27	332/95	15	332/96	24
	332/97	38	332/98	33	332/99	19
332/100	22		332/101	10	332/102	24
332/103	23		332/104	26	332/105	20
332/106	21		332/107	35	332/108	39
332/109	45		332/110	53	332/111	44
332/112	21		332/113	25	332/114	43
332/115	42		332/116	13	332/117	20
332/118(P)	32		332/119(P)	16	332/120	43
332/121	40		332/122	47	332/123	43

1	2	3	4	5	6	7
	332/124	38	332/125	55	332/126	43
	332/127	28	332/128	31	332/129	48
	332/130(P)	34	332/131(P)	1	332/132(P)	15
	332/133(P)	2	332/135(P)	30	332/136	49
	332/137	27	332/138	30	332/139	44
	332/140	41	332/141	48	332/142	46
	332/143	34	332/144	30	332/145	43
	332/146	27	332/147	38	332/148(P)	32
	332/155(P)	31	332/156	47	332/157	37
	332/158	32	332/159	43	332/160	38
	332/161	44	332/162	34	332/163	48
	332/164(P)	32	332/231(P)	2	332/232(P)	8
	332/233(P)	17	332/234	21	332/235	20
	332/236(P)	24	332/237(P)	16	332/238(P)	1
	332/254(P)	26	332/255	24	332/256	20
	332/257	24	332/258	28	332/259	30
	332/260	16	332/261	20	332/262(P)	6
	332/270(P)	27	332/271	28	332/272	19
	332/273	21	332/274	23	332/275	40
	332/276	39	332/277	15	332/278(P)	30
	332/294(P)	34	332/295	47	332/296	33
	332/297	22	332/298	30	332/299	26
	332/300(P)	30	332/321(P)	14	332/322	22
	332/323	14	332/324(P)	8	332/325(P)	7
	332/326	12	332/327	28	332/328	46
	332/329	45	332/330	17	332/331	20
	332/332	24	332/333	60	333/16(P)	28
	333/17(P)	22	333/18(P)	25	333/19(P)	30
	333/20(P)	34	333/21(P)	34	333/22(P)	27
	333/23(P)	33	333/24(P)	33	333/25(P)	52
	333/26(P)	52	333/27(P)	53	333/30(P)	58
	333/31(P)	51	333/32(P)	61	333/33(P)	50
	333/34(P)	90	333/35	75	333/36	50
	333/37	49	333/38	52	333/39(P)	45

1	2	3	4	5	6	7
	333/40(P)	25	333/42(P)	1	333/43(P)	30
	333/44	34	333/45	36	333/46	41
	333/47(P)	2	333/48(P)	1.5	333/51(P)	2
	333/54(P)	29	333/55(P)	0.5	333/82(P)	9
	342/12(P)	10	343/6(P)	44	356/1(P)	58
	356/2(P)	13	356/3(P)	12	356/4(P)	13
	356/5(P)	775	356/6	96	356/7	171
	356/8(P)	370	356/9(P)	337	356/10	127
	356/11	270	356/12	310	356/13	36
	356/14	367	356/15	70	357/16	335
	356/17	57	356/18	97	356/19	460
	356/20	358	356/21	100	356/22	123
	356/23	33	356/24	139	356/25	243
	356/26	128	356/27	77	356/28	69
	356/29	195	356/30	39	356/31	32
	356/32	28	356/33	46	356/34	37
	356/35	37	356/36	21	356/37	21
	356/38	32	356/39	43	356/40	53
	356/41	51	356/42	795	356/43	336
	356/44(P)	15	356/45	187	356/46	172
	356/47	231	356/48	114	356/49	27
	356/50	50	356/51	51	356/52	102
	356/53	45	356/54	36	356/55	75
	356/57	49	356/58(P)	77	356/59	158
	356/60	82	356/61	54	356/62	39
	356/63	99	356/64(P)	1.5	356/65(P)	14
	356/66(P)	109	356/67	125	356/68	143
	356/69	89	356/70	42	356/71	74
	356/73(P)	22	356/74(P)	57	356/75	35
	356/77	69	357/1(P)	41	357/2	131
	357/3	114	357/4(P)	78	357/8(P)	141
	357/9(P)	2	358/1(P)	481	358/2	171
	358/3	189	358/4	183	358/5	237
	358/6	121	358/7	155	358/8	32
	358/9	26	358/10	26	358/11	29
	358/12	96	358/13	29	358/14	76

1	2	3	4	5	6	7
	358/15	178	358/16	33	358/17	96
	358/18	168	358/19	147	358/20	850
	358/21(P)	106	358/22	18	358/23	16
	358/24(P)	46	358/25(P)	48	358/26(P)	59
	358/27	48	358/28	36	358/29	66
	358/30(P)	74	358/31(P)	4.5	358/32(P)	39
	358/33(P)	11	358/34	96	358/38(P)	20
	358/39(P)	81	358/41(P)	4	358/42(P)	15
	358/43(P)	17	358/44	128	358/45	5240
	358/46	130	358/47	366	359/1	211
	359/2	2001	359/3	2912	359/4	2836
	359/5	635	359/6	2195	359/7	1312
	359/8	49	359/9	1188	359/10	324
	359/11	174	359/12(P)	2721	359/13	47
	360/1(P)	5785	361/3(P)	26	379/1(P)	1568
	379/2(P)	1320	381/1(P)	6	381/2(P)	3307
	381/3(P)	2780	River and nallah	6700		
Total		104550				

1.2. *Boundary of area already designated under provisions of other Acts and Rules:*

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Nanda Lake fall under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Nanda Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Nanda Lake fall under the above mentioned Act.

1.3. *Zone of influence:*

The Zone of influence of the said Nanda Lake admeasuring 57,410 sq. mts., includes the properties surveyed under the following Survey No.

Village/ Taluka	Survey No./ Sub-Div. No.	Approximate area in sq. mts.	Survey No./ Sub-Div. No.	Approximate area in sq. mts.	Survey No./ Sub-Div. No.	Approximate area in sq. mts.
1	2	3	4	5	6	7
Quepem/ Cacora			Buffer Zone			
	307/69(P)	49	307/70(P)	30	307/71(P)	38
	307/72(P)	13	307/73(P)	33	307/74(P)	47
	307/75(P)	29	307/76(P)	36	307/96(P)	36
	307/97	34	307/99(P)	34	307/100	127

1	2	3	4	5	6	7
	307/101	17	307/102	20	307/103	13
	307/104	66	307/105	258	307/106	77
	307/107(P)	138	307/108	50	307/109(P)	42
	307/110	87	307/111	15	307/112	21
	307/114	15	307/115(P)	2	307/116(P)	9
	307/117	15	307/118	16	307/119	143
	307/120	40	307/121(P)	22	307/122(P)	22
	307/124	142	307/125(P)	47	307/127(P)	1
	307/128(P)	0.5	307/129	11	307/130(P)	168
	307/131	43	307/132(P)	128	307/133(P)	94
	307/135(P)	21	307/136(P)	155	307/137(P)	62
	307/138(P)	281	307/139(P)	116	307/140(P)	86
	307/141(P)	92	307/142(P)	146	307/143(P)	127
	308/1(P)	62	308/5	12	309/1(P)	413
	309/2(P)	65	309/28(P)	35	309/30(P)	246
	309/31(P)	562	309/32	345	310/1(P)	113
	310/2	298	310/3(P)	101	310/4(P)	45
	310/5(P)	27	310/6(P)	45	310/14(P)	226
	310/15(P)	135	311/2(P)	117	311/3(P)	286
	311/4	454	311/5	433	311/6(P)	15
	311/8(P)	32	311/9(P)	91	311/10	12
	311/11	39	311/12(P)	26	311/19(P)	71
	311/25(P)	50	311/26	36	311/27(P)	28
	311/37(P)	32	311/38(P)	19	311/48(P)	5
	311/54(P)	63	311/55(P)	151	311/56(P)	97
	311/57(P)	112	311/58(P)	37	311/76(P)	58
	311/77(P)	51	312/1(P)	2419	314/1(P)	410
	314/2(P)	89	314/3(P)	92	314/4(P)	1166
	315/1(P)	1739	315/2(P)	418	328/3(P)	2
	328/4(P)	11	328/5(P)	13	328/6(P)	14
	328/7(P)	10	328/8(P)	11	328/9(P)	489
	328/10(P)	578	329/1(P)	927	329/2(P)	825
	329/3(P)	143	329/4(P)	200	329/5(P)	708
	329/7(P)	79	330/1(P)	29	330/2(P)	28
	330/7(P)	40	330/9(P)	62	330/10(P)	7
	330/11	39	330/12(P)	16	330/13(P)	12
	330/15	192	330/16(P)	14	330/23(P)	3
	330/26(P)	23	330/31(P)	25	330/32(P)	58

1	2	3	4	5	6	7
	330/45(P)	11	331/1(P)	29	331/2(P)	14
	331/3(P)	10	331/4(P)	4	331/46(P)	202
	332/3(P)	62	332/4	7	332/5	6
	332/6	7	332/7	12	332/8	22
	332/9	21	332/10	12	332/11	8
	332/12	9	332/13	6	332/14(P)	5
	332/46(P)	24	332/47	23	332/48	22
	332/49	28	332/50	20	332/51	15
	332/52(P)	17	332/59(P)	9	32/60(P)	12
	332/64(P)	27	332/65(P)	1	332/118(P)	4
	332/119(P)	2	332/130(P)	6	332/131(P)	40
	332/132(P)	18	332/133(P)	45	332/134	35
	332/135(P)	14	332/148(P)	17	332/149	36
	332/150	18	332/151	19	332/152	21
	332/153	22	332/154	48	332/155(P)	14
	332/164(P)	13	332/165	44	332/166	27
	332/167	20	332/168	12	332/169	8
	332/170	19	332/171	20	332/172	20
	332/173(P)	17	332/174(P)	10	332/175(P)	7
	332/176(P)	1	332/187(P)	1.5	332/188(P)	22
	332/189	32	332/190	28	332/191	22
	332/192	30	332/193	29	332/194	25
	332/195	22	332/196	25	332/197	21
	332/198(P)	27	332/199	90	332/200(P)	1.5
	332/208(P)	1	332/209(P)	7	332/210	31
	332/211	27	332/212	25	332/213	25
	332/214	22	332/215	16	332/216	12
	332/217	21	332/218	24	332/219	35
	332/220	33	332/221	28	332/222(P)	22
	332/223	1	332/225	7	332/226	17
	332/227	26	332/228	26	332/229	22
	332/230	26	332/231(P)	16	332/233(P)	20
	332/237(P)	3	332/238(P)	15	332/239	27
	332/240	22	332/241	20	332/242(P)	12
	332/243(P)	0.5	332/247(P)	1	332/248(P)	27
	332/249	25	332/250	18	332/251	28
	332/252	31	332/253	22	332/254(P)	3
	332/262(P)	8	332/263	19	332/264	17

1	2	3	4	5	6	7
	332/265	33	332/266	10	332/267	10
	332/268	16	332/269	21	332/270(P)	8
	332/278(P)	4	332/279	29	332/280	7
	332/281	20	332/282	8	332/283	25
	332/284(P)	13	332/286(P)	11	332/287	50
	332/288	21	332/289	17	332/290	10
	332/291	13	332/292	12	332/293	20
	332/294(P)	1	332/300(P)	6	332/301	16
	332/302	25	332/303	8	332/304	21
	332/305	12	332/306	32	332/307	9
	332/308	15	332/309	6	332/310	9
	332/311	12	332/312	7	332/313	22
	332/314	12	332/315	8	332/316	7
	332/317	15	332/318	17	332/319	9
	332/320	16	332/321(P)	20	332/324(P)	19
	333/12(P)	79	333/13	77	333/14	93
	333/15(P)	86	333/16(P)	61	333/17(P)	15
	333/18(P)	11	333/19(P)	9	333/20(P)	6.5
	333/21(P)	12	333/22(P)	10	333/23(P)	18
	333/24(P)	22	333/25(P)	15	333/26(P)	18
	333/27(P)	3	333/28	10	333/29	6
	333/30(P)	2	333/31(P)	7	333/32(P)	13
	333/33(P)	19	333/34(P)	24	333/39(P)	3
	333/40(P)	30	333/41	10	333/42(P)	28
	333/43(P)	2	333/47(P)	2	333/48(P)	12
	333/49	13	333/50	23	333/51(P)	7
	333/52	39	333/53	31	333/54(P)	7
	333/57	40	333/55(P)	23	333/56	28
	333/60	50	333/58	12	333/59	22
	333/63(P)	18	333/61(P)	42	333/62(P)	10
	333/66(P)	10	333/64(P)	17	333/65(P)	11
	333/69	16	333/67	13	333/68	19
	333/72	6	333/17	47	333/71	11
	333/75	7	333/73	19	333/74	21
	333/78	10	333/76	13	333/77	15
	333/81(P)	12	333/79	42	333/80(P)	63
	334/48(P)	55	333/82(P)	25	334/47(P)	21
	334/51	69	334/49	67	334/50	77

1	2	3	4	5	6	7
	334/54	72	334/52	83	334/53	75
	334/57	18	334/55	90	334/56	86
	334/60	22	334/58	35	334/59	35
	334/63	10	334/61	23	334/62	20
	334/66(P)	56	334/64	10	334/65(P)	56
	334/69(P)	41	334/67(P)	57	334/68(P)	52
	334/72(P)	11	334/70(P)	22	334/71	30
	334/78(P)	46	334/76(P)	25	334/77(P)	17
	334/131(P)	135	334/79(P)	15	334/93(P)	56
	342/9(P)	383	342/1(P)	508	342/8(P)	500
	342/12(P)	396	342/10(P)	80	342/11(P)	294
	343/3(P)	126	343/1	94	343/2	32
	343/6(P)	1325	343/4(P)	380	343/5(P)	30
	344/2	30	343/7(P)	364	344/1	22
	344/5(P)	146	344/3(P)	20	344/4(P)	4
	344/9(P)	29	344/6(P)	21	344/7(P)	205
	355/1(P)	201	346/3(P)	590	346/4	14
	355/4(P)	18	355/2(P)	124	355/3(P)	295
	356/2(P)	2	355/5(P)	145	356/1(P)	548
	356/5(P)	1580	356/3(P)	8	356/4(P)	9
	356/44(P)	653	356/8(P)	1	356/9(P)	2
	356/72(P)	24	356/64(P)	25	356/65(P)	11
	356/75(P)	62	356/73(P)	44	356/74(P)	1.5
	357/5(P)	58	357/1(P)	602	357/4(P)	25
	357/8(P)	207	357/6(P)	260	357/7(P)	376
	357/11	107	357/9(P)	36	357/10	23
	358/1(P)	155	357/12	32	357/13	60
	358/25(P)	41	358/21(P)	11	358/24(P)	7
	358/31(P)	85	358/26(P)	3	358/30(P)	476
	358/35	80	358/32(P)	164	358/33(P)	43
	358/38(P)	35	358/36	67	358/37	22
	358/41(P)	21	358/39(P)	2	358/40	20
	359/12	90	358/42(P)	6	358/43(P)	109
	361/3(P)	552	361/1	148	361/2	12
	376/46(P)	85	376/44(P)	35	376/45	24
	376/49	42	376/47	23	376/48(P)	41
	376/52	78	376/50	43	376/51	52
	377/5(P)	102	377/1	91	377/2 (P)	205

377/9(P)	54	377/6(P)	101	377/7(P)	53
377/12(P)	48	377/10(P)	44	377/11(P)	51
377/15(P)	22	377/13(P)	72	377/14(P)	149
377/18	288	377/16(P)	55	377/17	253
379/1(P)	195	377/19	582	377/20	1046
380/2(P)	98	379/2(P)	885	380/1(P)	563
380/5(P)	215	380/3(P)	151	380/4(P)	114
380/15(P)	17	380/6(P)	638	380/7(P)	178
380/18	55	380/16	40	380/17	46
381/3(P)	668	381/1(P)	1155	381/2(P)	754
383/3(P)	55	382/2(P)	358	382/4(P)	248
Total	52160	332/232(P)	10	River and Nallah	3670
Zone of Influence-I (as per map at Annexure I)	3205				
Zone of Influence-II (As per map at Annexure I)	2045				
Total	5250				
Grand Total	57410				

The map of wetland boundary of the said Nanda Lake with the Zone of influence is at Annexure I. (For enlarged to scale map kindly visit <https://gswa.goa.gov.in/>).

1.4. For the purpose of this wetland known as the said Nanda Lake the same is located within Revenue village of Quepem.

1.5. For the purpose of this wetland known as the said Nanda Lake the Zone of Influence is located within Revenue village of Quepem.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind;
2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
3. Manufacture and/or handling and/or storage and/or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; Hazardous and other Wastes (Management, Handling and Trans boundary Movement) Rules, 2016; electronic waste covered under the E-Waste (Management) Rules, 2016; and other acts and rules as notified by Central Government and State Government applicable to wetlands.
4. Solid waste dumping and plastic waste dumping covered under Municipal Solid Waste Management Rules, 2016;

5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and any other human settlements and/or activities;

6. Any construction of a permanent nature except for boat jetties within fifty meters (demarcated as buffer zone on Annexure – I) from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,

7. Poaching and illegal hunting covered Wildlife (Protection) Act, 1972 and amendments thereof;

8. Extraction of soil, mud, rock and sand for commercial purpose.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetland and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained.

Activity	Restrictions	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I.
Cultivation of crops	Regulated by Directorate of Agriculture, Goa. Existing traditional practices of Paddy cultivation will be allowed (except the core area wherein the water is present throughout the year) during the dry season, as Pre-Existing Rights and Privileges. Any activity that will adversely affect the ecological character of the wetland will not be allowed	Existing traditional crop cultivation practices will be allowed. Any activity that will adversely affect the ecological character of the wetland will not be allowed.
Fishing	Permitted	Regulated by Directorate of Fisheries, Goa. Existing traditional practices may be permitted.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

Schedule IV: List of activities permitted within the boundary of wetland and its zone of influence

Activity	Levels and types not requiring permission	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I
Religious practices	Existing religious practices will be allowed. Any activity that will adversely affect the ecological character of the wetland will not be allowed	Permitted. Any activity that will adversely affect the ecological character of the wetland will not be allowed.
Withdrawal of water for domestic use	In case of water deficit and unavailability of drinking water, it is pumped and supplied to the village people for domestic	Ongoing Traditional Use Permitted. Any new permissions will be granted only if approved by WRD and GSWA.

	drinking purpose. This will be managed and regulated by WRD & LMC	
Plantation of trees	Prohibited	Plantation of indigenous trees, plants, shrubs is permitted within Zone of influence.
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted.

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.



Department of Fisheries

Directorate of Fisheries

Notification

DF/PLG/PAT-IB/2021-22

Ref. Notification No. DF/PLG/PAT-IB/2015-16 published in Official Gazette, Series I No. 12 dated 18-06-2015.

In partial modification of the notification referred above the introduction shall be revised and amended as follows:

The Government is hereby pleased to introduce the scheme "Supply of Insulated Boxes".

Further, in clause (4) sub-clause (ii) and (iii) shall be revised and amended as follows:

(4) *Quantum of subsidy and eligibility.*—
(ii) The applicant actively engaged in fishing at sea with canoe will be eligible for 1 insulated box of 100 litres and subsidy to the extent of 75% of the cost limited to Rs. 3,000/- and 1 insulated box of 220 litres capacity and subsidy to the extent of 75% of the cost limited to Rs. 4,000/-.

(iii) The applicant engaged in fishing at sea with mechanized fishing vessel upto 6 cylinder engine will be eligible for 1 insulated box of 220 litres and subsidy to the extent of 75% of the cost limited to Rs. 4,000/- and 1

insulated box of 400 litres capacity and subsidy to the extent of 75% of the cost limited to Rs. 11,000/-.

By order and in the name of the Governor of Goa.

Dr. *Shamila Monteiro*, Director & ex officio Joint Secretary (Fisheries).

Panaji, 23rd September, 2021.



Inspectorate of Factories & Boilers

Notification

VI/BLR/(2)/A-117/(d) 1701

The following draft Rules which the Government of Goa proposes to make in exercise of the powers conferred by section 29 of the Boilers Act, 1923 (Act 5 of 1923), (herein after referred to as the "said Act"), so as to further amend the Goa, Daman and Diu Economiser Rules, 1983, are hereby pre-published as required by section 31 of the said Act for information of the persons likely to be affected thereby and notice is hereby given that the said draft Rules will be taken into consideration by the Government after the expiry of period of sixty days from the date of publication of this Notification in the Official Gazette.

All objections and/or suggestions to the said draft Rules may be forwarded to the